

MANUAL OF HIGH COURT OF UTTARAKHAND UNDER SECTION 4 (1) (b) OF RIGHT TO INFORMATION ACT, 2005

SECTION 4(1)(b)(i)

The particulars of High Court of Uttarakhand (At Nainital), functions and duties;

Particulars: High Court of Uttarakhand

Functions: It is a Court of record as per Article 215 of the Constitution of India.

Duties: (1) Administrative,
(2) Judicial.

SECTION 4(1)(b)(ii)

The powers and duties of officers and employees of the High Court of Uttarakhand;

Powers and duties of Hon'ble Judges of the High Court: Adjudication and administrative work as per provisions of the law.

Powers & Duties of Officers of the High Court: The officers discharge their duties as per the High Court Officers and Staff (Conditions of Service & Conduct) Rules, 1976.

SECTION 4(1)(b)(iii)

The procedure followed in the decision making process, including channels of supervision and accountability;

The cases are decided as per the provisions of Law. The administrative decisions are taken by Hon'ble the Chief Justice, Hon'ble Full Court, Hon'ble Administrative Judges and other Officers of the Registry as per provision of Rules of the Court, 1952.

SECTION 4(1)(b)(iv)

The norms set for the discharge of the functions of the High Court of Uttarakhand; Rules of the Court, 1952; Laws and Judgments / Rulings of Hon'ble Supreme Court of India.

SECTION 4(1)(b)(v)

The rules, regulations, instructions, manuals and records, held by it or under its control or used by its employees for discharging its functions;

- (1) All the laws are applicable.
 - (2) Rules of the Court, 1952.
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SECTION 4(1)(b)(vi)

A statement of the categories of documents that are held by it or under its control;

- (1) Judicial Record.
 - (2) Administrative Record.
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SECTION 4(1)(b)(vii)

The particulars of any arrangements that exists for consultation with, or representation by, the members of the public in relation to the formulation of its policy or implementation thereof;

There is no arrangement for consultation with the members of the public in relation to formulation of any policy or administration thereof.

SECTION 4(1)(b)(viii)

A statement of the boards, councils, committees and other bodies consisting of two or more persons constituted as its part or for the purpose of its advice, and as to whether meetings of those boards, councils, committees and other bodies are open to the public, or the minutes of such meetings are accessible for public;

The decisions are taken by the Full Court consisting of all the Hon'ble Judges of the High Court of Uttarakhand.

SECTION 4(1)(b)(ix)

Directory of officers and employees of the High Court of Uttarakhand
(At Nainital)



**HIGH COURT OF UTTARAKHAND
NAINITAL-263002**



TELEPHONE DIRECTORY

EPBAX : (05942) - 235388

FAX : (05942) - 231692, 237721

E-mail: highcourt-ua@nic.in, hcprotocol-ua@nic.in

Website: www.highcourtofuttarakhand.gov.in

<u>HON'BLE JUDGES, HIGH COURT OF UTTARAKHAND</u>			
Name	Office	Residence	Fax
<i>Hon'ble Mr. Justice Ramesh Ranganathan, Chief Justice Brooke hill Lodge, High Court Premises Mallital, Nainital</i>	231691	231694	
<i>Hon'ble Mr. Justice Sudhanshu Dhulia, Bungalow No. 3, C.D.O. Block, Mallital, Nainital</i>	232511	235548	
<i>Hon'ble Mr. Justice Alok Singh, Bungalow No. 1, C.D.O. Block, Mallital, Nainital</i>	239171	237151	
<i>Hon'ble Mr. Justice Lok Pal Singh Bungalow No. 4, Oak Park, Mallital, Nainital</i>	237719	233377	

<i>Hon'ble Mr. Justice Manoj Kumar Tiwari Bungalow No. 1, Oak Park, Mallital, Nainital</i>	233802	231690	
<i>Hon'ble Mr. Justice Sharad Kumar Sharma C.I.D. Block, High Court Campus, Mallital, Nainital</i>	239655	232700	
<i>Hon'ble Mr. Justice Narayan Singh Dhanik Bungalow No. 2, Oak Park, Mallital, Nainital</i>	233361	233362	
<i>Hon'ble Mr. Justice Ramesh Chandra Khulbe Bungalow No. 3, Oak Park, Mallital, Nainital</i>	233363	233364	
<i>Hon'ble Mr. Justice Ravindra Maithani</i>	232774	232775	

JUDICIAL OFFICERS OF THE REGISTRY

Name	PBX-Ext.	Office	Residence
Mr. Pradeep Pant, H.J.S. Registrar General & additional charge of Registrar (Vigilance)	400	232085 237721 (Fax)	231721 Mob. 9456597000
Mr. Anuj Kumar Sangal, H.J.S. Registrar (Infrastructure/Account)	402	232276	233803 Mob. 9411108401
Mr. Kaushal Kishore Shukla, H.J.S. Registrar (Judicial)	415	231617	231618 Mob. 9456596228
Mr. Manoj Garbyal, H.J.S. Registrar (Protocol/Computer)	403	232239	233819 Mob. 9456596070
Smt. Shadab Bano, H.J.S. Registrar (Inspection)	414	231696	233057 Mob. 9458197842

DEPUTY REGISTRARS

Name	PBX-Ext.	Office	Residence
Mr. M.C. Joshi <i>Account</i>	406	--	232354
Mr. S.P. Sharma <i>Listing</i>	603	--	9456779581
Mr. S.S. Rautela <i>Judicial</i>	409	--	9412086819
Mr. K.C. Suyal <i>Admin. A</i>	500	--	9412403737
Mr. N.C. Mailkani <i>Inspection</i>	407		7579435750

SECRETARIATE OF HON'BLE THE CHIEF JUSTICE

Name	PBX-Ext.	Office	Residence
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Mr. P.S.Mandarwal, P.P.S.	200	231691	9456554922
Mr. Gurpreet Singh <i>Joint P.P.S</i>	211		9837054290
Mr. Jamboo Kumar Jain <i>Chief Public Relation Officer</i>	410		9411102006 97111119483
Mr. Mahendra Singh Jalal <i>Public Relation Officer</i>	512		9411107253
Mr. Jeetendra Shobhrah <i>Protocol Officer</i>	412	231692	9410941122
HEAD P.S.			
Name	PBX-Ext.	Office	Residence
Mr. Laxman Singh Rawat, <i>Head P.S.</i>			9411107663
P.A. to Registrar General	212	232085	

LIBRARY			
Mr. Yogesh Pant, <i>Librarian</i>		506	231101
ASSISTANT REGISTRARS			
Name	PBX-Ext.	Office	Residence
Mr. H.S. Jeena Account Section	503		9411107950
Mr. R.C. Kandpal Admin-B	502		
Mr. V.S. Pant Institution	600/602	--	--
Mr. G.C. Pant M/S Section	605		
Mr. B.C. Tamta Admin-A-2	501		
Mr. N.C.Kimari Criminal	610/611		
<i>Mr. V. K. Srivastava</i> Management	411		
<i>Mr. H.C. Pandey</i> Copying Section	612		
SECTION OFFICERS			
<i>Mr. Neeraj Sharma</i> Vigilance			
<i>Mr. G.S. Nagarkoti</i> Institution Section	600/602		
<i>Mr. Mirtunjay Singh</i> Writ M.B.	604	--	
<i>Mr. M.S. Sirohi</i> Appeal-II	607	--	
<i>Mr. Naubhar Singh</i> Service	608/609		
<i>Mr. Ashok Kumar</i> Cash	504		
<i>Mr. Jitander Kumar</i> Appeal- I Section	606		
<i>Mr. Anil Kumar Joshi</i> Protocol	412		9412905976
<i>Mr. A.M. Tripathi</i>			

Mr. Anurag Katiyar			
Mr. Rajesh Kr. Srivastava			
Mr. Vivek Agarwal			
Mr. S.R. Bhatt			
Mr. Prakash Ch. Pandey			
HEAD BENCH SECRETARY			
Mr. V.C. Raturi Head B. S.		--	233314
MANAGEMENT SECTION			
Mr. V. K. Srivastava Assistant Registrar	411	233826	9411107252
Mr. Dev Ashish Sah Management Officer	413	233826	9411102567

PROTOCOL SECTION			
Mr. Hussain Ahmed Chief Protocol Officer		--	09711119483
Mr. Anil Kumar Joshi Section Officer	412	231692	9412905976
HIGH COURT COMPUTER CENTRE			
Mr. Deep Nigam, OIC-NIC	507	236679	
Mr. Digvijay Pant, System Analyst	507	236679	
CHIEF FINANCE OFFICER			
Chief Finance Officer	417		
HIGH COURT DISPENSARY			
Allopathic	704	236388	
Homeopathic	706		
Ayurvedic	705		
STATE BANK OF INDIA, HIGH COURT BRANCH, NAINITAL			
Branch Manager	701	233523	
HIGH COURT SECURITY			
Security Officer	800	--	
PWD OFFICE			
PWD Office, High Court	715/708/ 716	--	--
POST OFFICE, HIGH COURT BRANCH, NAINITAL			
Post Office	702		
RAILWAY COUNTER			
Railway Counter	703		

ADVOCATE GENERAL/GOVERNMENT ADVOCATES

<i>Name</i>	<i>Office</i>	<i>Residence</i>	<i>Fax</i>
<i>Advocate General</i>	232498		232499
<i>Government Advocate</i>	233751		232709
Chief Standing Counsel	238582		235687

**ADMINISTRATOR GENERAL/OFFICIAL TRUSTEE, UTTARAKHAND HIGH COURT
CAMPUS, NAINITAL STD:05942**

Mr. Pradeep Pant, H.J.S. Administrator General/Official Trustee Uttarakhand	238146		
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SPECIAL COUNSELS OF THE HIGH COURT

Mr. Avtar Singh Rawat, Senior Advocate		9410169128 9810169818	
Mr. Ramji Srivastava, Advocate		05942-232727 9412084055	
Mr. Rakesh Thapliyal, Advocate	--	232192 9837048218	--
Mr. Paresh Tripathi, Advocate		9412084788	
Mr. Nandan Arya, Advocate		05942-232326 9412085326	
Mr. D.S. Patni, Advocate	--	232444 9412037136	--
Mr. Sidharat Sah, Advocate	--	235280 9412084280	--
Ms. Menka Tripathi, Advocate		05942-235569 9837088013	
Mr. Pankaj Miglani, Advocate	--	240144 9412906817	--
Mr. Shobit Saharia, Advocate	--	9837249350	--
Mr. Navnesh Negi, Advocate	--	9411743887	
Mr. Bhagwat Mehra, Advocate	--	9411198587	--

BAR COUNCIL OF UTTARAKHAND, NAINITAL

Chairman/Chairman Special Committee	238525		233526
Secretary	233525		

HIGH COURT BAR ASSOCIATION, NAINITAL

Mr. Lalit Belwal, <i>President</i>		9412040150 7500924026	--
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Mr. Narendra Bali, <i>Secretary</i>		9837173135	--
ASSISTANT SOLICITOR GENERAL OF INDIA			
Mr. Rakesh Thapliyal		9837048218	--

SECTION 4(1)(b)(x)

The monthly remuneration received by each of the officers and employees of the High Court of Uttarakhand (At Nainital), including the system of compensation as provided in its regulations;

MONTHLY REMUNERATION RECEIVED BY HON'BLE THE CHIEF JUSTICE, HON'BLE JUDGES, OFFICERS AND OFFICIALS OF HIGH COURT ESTABLISHMENT, IN THE YEAR 2018.

(As on 01.04.2018)

Sl. No.	Name	Designation	Pay Scale	Basic Pay		Total Emoluments
1	Hon'ble Mr. Justice K.M.Joseph	Chief Justice	250000 (Fixed)	250000	0	311040
2	Hon'ble Mr. Justice Rajiv Sharma	Judge	225000 (Fixed)	225000	0	276290
3	Hon'ble Mr. Justice V.K.Bist	Judge	225000 (Fixed)	225000	0	268290
4	Hon'ble Mr. Justice Sudhanshu Dhulia	Judge	225000 (Fixed)	225000	0	268290
5	Hon'ble Mr. Justice Alok Singh	Judge	225000 (Fixed)	225000	0	268290
6	Hon'ble Mr. Lok Pal Singh	Judge	225000 (Fixed)	225000	0	268290
7	Hon'ble Mr. Manoj Kumar Tiwari	Judge	225000 (Fixed)	225000	0	268290
8	Hon'ble Mr. Sharad Kumar Sharma	Judge	225000 (Fixed)	225000	0	268290
9	Sri Narender Dutt	Registrar General	57700-70290	64450	0	168936
10	Sri Anuj Kumar Sangal	Registrar	51550-63070	61690	0	158029
11	Sri Rajeev Kumar Khulbey	Registrar	51550-63070	61690	0	159494
12	Smt. Sujata Singh	Registrar	51550-63070	61690	0	154339
13	Sri Manoj Garbyal	Registrar	51550-63070	57700	0	148493
14	Sri Mohan Chandra Joshi	Deputy Registrar	78800-209200	112400	0	123320
15	Sri Satya Prakash Sharma	Deputy Registrar	78800-209200	112400	0	122560
16	Sri Krishan Chandra	Deputy Registrar	78800-209200	94100	0	103345
17	Sri Harsh Singh Jeena	Asstt. Registrar	67700-208700	88400	0	96860
18	Sri Prem Singh Mandrawal	Principal P.P.S.	131100-216600	139100	0	151665
19	Sri Sohan Singh Rautela	Deputy Registrar	123100-215900	138500	0	150515
20	Sri Vijay Chandra Raturi	Head B.S.	123100-215900	134500	0	146315
21	Sri Pratap Singh Negi	B.S.-1	78800-209200	109100	0	119755
22	Sri Mahesh Chandra Upadhyaya	B.S.-1	78800-209200	109100	0	125455
23	Sri Ramesh Chandra Kandpal	Asstt. Registrar	67700-208700	88400	0	102470
24	Sri Vidya Sagar Pant	Asstt. Registrar	67700-208700	88400	0	96860
25	Sri Ajay Semwal	C.P.R.O.	67700-208700	99500	0	113465
26	Sri Tej Singh Kharola	B.S.-1	78800-209200	105900	0	121485
27	Sri Husain Ahmed	C.P.O.	67700-208700	99500	0	113465
28	Sri Harish Chandra Pandey	Asstt. Registrar	67700-208700	78500	0	87005
29	Sri Surendra Singh Gusain	B.S.-1	78800-209200	83600	0	92320
30	Sri Naveen Chandra Kimari	Asstt. Registrar	67700-208700	80900	0	89525
31	Sri Mahesh Prakash	Daftari	25500-81100	34300	0	38835
32	Sri Shambhu Ram	Daftari	29200-92300	34900	0	41035
33	Sri Bhuwan Chandra Pathak	Daftari	25500-81100	29600	0	35040
34	Sri Tarawan Goswami	Driver	44900-142400	44900	0	53485
35	Sri Naresh Singh Rawat	Daftari	25500-81100	29600	0	35400
36	Sri Kunwar Ram	A.R.O.	44900-142400	52000	0	57680
37	Sri Pradeep Kumar Arya	Daftari	25500-81100	29600	0	34900
38	Sri Ram Milan Yadav	Jamadar	25500-81100	29600	0	35400
39	Sri Virendra Kumar Sharma	Jamadar	19900-63200	26800	0	30410
40	Sri Rajnarayan Kushwaha	Review Officer	47600-151100	55200	0	64600
41	Sri Pratap Ram	Jamadar	25500-81100	29600	0	35530
42	Sri Shiv Lal Sharma	Jamadar	25500-81100	29600	0	33900
43	Sri Krishna Kumar Yadav	A.R.O.	44900-142400	52000	0	58140
44	Sri Nand Lal Sahu	Jamadar	19900-63200	27600	0	31250

45	Sri Sant Ram Maurya	Peon	19900-63200	27600	0	31380
46	Sri Ram Ajor	Jamadar	19900-63200	27600	0	32250
47	Sri Jitendra Kumar Chaturvedi	Daftari	19900-63200	27600	0	32250
48	Sri Jagdish Prasad Nishad	Jamadar	19900-63200	27600	0	32250
49	Sri Sahib Das Nishad	Jamadar	19900-63200	27600	0	31430
50	Sri Sukh Dev Singh Rawat	Jamadar	19900-63200	27600	0	32250
51	Sri Puran Chandra Mathpal	Peon	19900-63200	27600	0	32380
52	Sri Subas Chandra	Jamadar	19900-63200	27600	0	32250
53	Sri Kripal Singh Taragi	Driver	29200-92300	34900	0	40815
54	Sri Pradeep Chandra Naugain	Driver	29200-92300	34900	0	40815
55	Sri Bhim Nath Gusain	Driver	29200-92300	34900	0	41005
56	Sri Hukum Singh Jagwan	Driver	29200-92300	34900	0	41005
57	Sri Krishana Chandra Arya	Driver	29200-92300	33900	0	39955
58	Sri Pradeep Bandhavkar	B.S.-II	56100-177500	67000	0	74490
59	Sri Atulya Mani Tripathi	Section Officer	56100-177500	67000	0	73990
60	Sri Rajesh Kumar Srivastava	Section Officer	56100-177500	67000	0	78040
61	Sri Anurag Katiyar	Section Officer	56100-177500	67000	0	73990
62	Sri Vivek Agarwal	Section Officer	56100-177500	67000	0	73990
63	Sri Sanjeev Rao Bhatt	Section Officer	56100-177500	67000	0	78040
64	Sri Deb Singh Adhikari	Driver	44900-142400	47600	0	56320
65	Sri Govind Ballabh Pandey	Review Officer	56100-177500	65000	0	72070
66	Sri Navin Chandra Melkani	Deputy Registrar	78800-209200	109100	0	119515
67	Sri Girish Chandra Pant	Asstt. Registrar	67700-208700	80900	0	94485
68	Sri Vinay Kumar Srivastava	Asstt. Registrar	67700-208700	74000	0	82160
69	Sri Rajendra Singh Chauhan	Asstt. Registrar	67700-208700	88400	0	101810
70	Sri Indra Bhan	B.S.-II	56100-177500	65000	0	71850
71	Sri Dinesh Singh Bisht	B.S.-1	78800-209200	83600	0	92860
72	Sri Roop Ram Bhatt	B.S.-1	67700-208700	78500	0	86465
73	Sri Mritunjay Singh	Section Officer	56100-177500	67000	0	73990
74	Sri Moolendra Singh Sirohi	Section Officer	56100-177500	67000	0	73990
75	Sri Anil Kumar Joshi	Section Officer	56100-177500	67000	0	73990
76	Sri Neeraj Sharma	Section Officer	56100-177500	67000	0	73990
77	Sri Gopal Singh Nagarkoti	Section Officer	56100-177500	67000	0	74530
78	Sri Naubhar Singh	Section Officer	56100-177500	67000	0	73990
79	Sri Banshidhar Pandey	B.S.-I	67700-208700	69700	0	82635
80	Sri Jeetender Kumar	Section Officer	56100-177500	67000	0	73990
81	Sri Madan Mohan Bijalwan	B.S.-1	78800-209200	99800	0	109330
82	Sri Ashok Kumar	Section Officer	56100-177500	67000	0	73990
83	Smt. Smita Joshi	Review Officer	56100-177500	65000	0	75700
84	Smt. Mamta Papney	Review Officer	56100-177500	65000	0	71650
85	Sri Ajay Kumar Yadav	Peon	19900-63200	27600	0	32750
86	Sri Chandra Shekhar Pandey	Review Officer	47600-151100	55200	0	64600
87	Sri Pankaj Bhatt	Review Officer	47600-151100	55200	0	64600
88	Sri Anil Singh Mehra	Peon	19900-63200	27600	0	32675
89	Sri Bishan Lal Sah	Peon	19900-63200	27600	0	31250
90	Sri Bahadur Singh Adhikari	A.R.O.	44900-142400	52000	0	57810
91	Sri Pan Singh Rawat	Peon	19900-63200	27600	0	31250
92	Sri Brijesh Naugain	Review Officer	47600-151100	55200	0	64600
93	Sri Kundan Singh	Peon	19900-63200	27600	0	31250
94	Sri Devendra Singh	Driver	21700-69100	26000	0	30590
95	Sri Bhupal Singh	Peon	19900-63200	27600	0	32380
96	Sri Naveen Chandra Bhatt	Management Officer	56100-177500	57800	0	64290
97	Sri Pradeep Kumar Singh	Peon	19900-63200	27600	0	31250
98	Sri Dhananjay Pournik	A.R.O.	44900-142400	52000	0	57810
99	Sri Rakesh Singh Chauhan	Peon	19900-63200	27600	0	32250
100	Sri Virendra Singh Adhikari	Peon	19900-63200	27600	0	32250
101	Sri Hari Prasad Belwal	A.R.O.	44900-142400	52000	0	61260
102	Sri Rajan Singh Bisht	A.R.O.	47600-151100	53600	0	63080
103	Sri Prakash Joshi	Review Officer	47600-151100	55200	0	64600
104	Sri Gopal Singh Negi	A.R.O.	44900-142400	52000	0	61130
105	Sri Ram Sudhar Verma	Review Officer	56100-177500	65000	0	72110

106	Sri Deepak Kumar Bisht	Electrician	25500-81100	32300	0	37345
107	Sri Hem Chandra Pant	Peon	19900-63200	27600	0	32675
108	Sri Suresh Chandra Joshi	Review Officer	47600-151100	53600	0	63400
109	Sri Bhim Singh Jalal	Mali	19900-63200	27600	0	31250
110	Sri Rajesh Kumar Arya	A.R.O.	44900-142400	52000	0	57680
111	Sri Prem Prakash	Mali	18000-56900	24200	0	27570
112	Sri Robin Kumar	Sweeper	19900-63200	27600	0	32250
113	Sri Narendra Singh	Driver	29200-92300	34900	0	40815
114	Sri Shiv Nath Goswami	Peon	25500-81100	30500	0	34975
115	Sri Bipin Chandra Tamta	Asstt. Registrar	67700-208700	78500	0	86465
116	Smt. Mamtesh	Review Officer	56100-177500	67000	0	73750
117	Sri Jamboo Kumar Jain	P.S.	67700-208700	78500	0	91955
118	Smt. Anju Sharma	Review Officer	56100-177500	67000	0	73750
119	Sri Jeetendra Singh Pokharia	Protocol Officer	56100-177500	67000	0	73950
120	Sri Bhuwan Chandra Pathak	Review Officer	56100-177500	67000	0	73750
121	Sri Gurpreet Singh	Joint P. P.S.	78800-209200	99800	0	109330
122	Sri Mohit Kumar Kanojia	P.S.	78800-209200	96900	0	106285
123	Sri Himanshu Negi	P.S.	78800-209200	96900	0	106285
124	Sri Laxman Singh Rawat	Head P.S.	78800-209200	96900	0	106285
125	Sri Niti Raj Singh Aswal	P.S.	78800-209200	96900	0	106285
126	Sri Diwan Singh Jeena	A.R.O.	44900-142400	52000	0	61130
127	Sri Rama Kant Sharma	Review Officer	47600-151100	53600	0	62920
128	Sri Nand Kunwar	Peon	19900-63200	27600	0	31250
129	Sri Ganesh Chandra	A.R.O.	47600-151100	53600	0	63080
130	Sri Govind Raj Arya	Peon	19900-63200	27600	0	32440
131	Sri Mohd. Tariq	Peon	19900-63200	27600	0	31250
132	Sri Mukesh-I	Sweeper	19900-63200	27600	0	33675
133	Sri Mukesh-II	Sweeper	19900-63200	27600	0	32250
134	Sri Govind Ballabh	Driver	25500-81100	33300	0	38885
135	Sri Mool Chand Sharma	Driver	25500-81100	33300	0	38885
136	Sri Harish Singh	Peon	19900-63200	27600	0	31250
137	Sri Vipin Chandra	Peon	19900-63200	27600	0	32880
138	Sri Balbir Singh	A.R.O.	44900-142400	52000	0	57680
139	Sri Bhagirath Tiwari	Peon	19900-63200	27600	0	31430
140	Sri Shekhar Chandra Bhagat	Peon	18000-56900	24200	0	28920
141	Sri Rajeev Dang	P.S.	78800-209200	96900	0	111985
142	Sri Pravindra Singh Rathaur	P.S.	78800-209200	96900	0	106285
143	Sri Satyendra Kumar Sharma	P.S.	78800-209200	83600	0	92320
144	Sri Shiv Prasad	P.S.	78800-209200	83600	0	92980
145	Sri Subodh Kumar	A.R.O.	44900-142400	49000	0	57980
146	Sri Sanjay Kumar Batra	A.R.O.	44900-142400	49000	0	54530
147	Sri Man Singh	A.R.O.	44900-142400	49000	0	54530
148	Sri Rajnish Jindal	A.R.O.	44900-142400	49000	0	54530
149	Sri Prakash Chandra Pandey	Section Officer	56100-177500	69000	0	80140
150	Sri Rajendra Singh Deopa	Review Officer	56100-177500	69000	0	80360
151	Sri Kailash Chandra	Review Officer	56100-177500	69000	0	79900
152	Sri Alok Tripathi	Review Officer	56100-177500	69000	0	75850
153	Sri Bhuwan Chandra Arya	Review Officer	56100-177500	69000	0	79900
154	Smt. Deepa Mathpal	Review Officer	56100-177500	65000	0	71650
155	Sri Vishwa Mohan Sati	Review Officer	56100-177500	65000	0	76240
156	Sri Himanshu Bhatt	Review Officer	56100-177500	65000	0	75700
157	Smt. Pritee Bajpai	B.S.-II	56100-177500	65000	0	71850
158	Smt. Sangeeta Tyagi	Review Officer	56100-177500	65000	0	71650
159	Sri Vipin Chandra Joshi	Review Officer	56100-177500	65000	0	75700
160	Sri Kundan Singh Dhaila	Review Officer	56100-177500	65000	0	75700
161	Smt. Alpna Tripathi	Review Officer	56100-177500	65000	0	71650
162	Sri Sanjay Sati	Review Officer	56100-177500	65000	0	71650
163	Sri Sanjeev Kumar	Review Officer	56100-177500	65000	0	71650
164	Sri Jitendra Singh Panwar	Review Officer	56100-177500	65000	0	75700
165	Smt. Ekta Patiyal	Review Officer	56100-177500	65000	0	75700
166	Sri Kailash Giri	B.S.-II	56100-177500	65000	0	75900
167	Smt. Ranjana Manoj Singh	Review Officer	47600-151100	52000	0	61240

168	Sri Santosh Kumar Arya	Review Officer	56100-177500	59500	0	69925
169	Sri Rajeev Kumar Tewari	Review Officer	56100-177500	65000	0	76240
170	Sri Akhilesh Chandra Rai	A.R.O.	44900-142400	52000	0	57680
171	Sri Sudheesh Chandra Raturi	Driver	25500-81100	33300	0	38885
172	Smt. Ganga Joshi	Peon	19900-63200	27600	0	31250
173	Ms. Sugata Dhaundiyal	Review Officer	56100-177500	69000	0	75850
174	Sri Anil Chandra	Review Officer	56100-177500	69000	0	75850
175	Sri Dinesh Chandra Singh Sethwal	Review Officer	56100-177500	65000	0	71650
176	Sri Diwan Singh Bisht	B.S.-II	56100-177500	65000	0	71850
177	Sri Girish Chandra	Peon	19900-63200	27600	0	31250
178	Sri Lalit Chandra Joshi	Peon	19900-63200	27600	0	32675
179	Sri Deepak Kumar	Peon	19900-63200	27600	0	31380
180	Sri Surya Prakash Thapliyal	Peon	19900-63200	27600	0	32250
181	Sri Mahendra Singh Bisht	Peon	19900-63200	27600	0	32250
182	Sri Vikramaditya Patel	Peon	19900-63200	27600	0	32250
183	Sri Kailash Chandra Pathak	Peon	19900-63200	27600	0	32750
184	Sri Pratap Singh Adhikari	Peon	19900-63200	27600	0	32675
185	Sri Puran Chandra Joshi	Plumber	19900-63200	27600	0	32675
186	Sri Anil Kumar	Sweeper	19900-63200	27600	0	32250
187	Sri Hayat Singh	Driver	25500-81100	32300	0	37645
188	Sri Chandra Shekhar	A.R.O.	44900-142400	46200	0	55040
189	Sri Yogesh Pant	Librarian	78800-209200	99800	0	115030
190	Sri Dinesh Ram	Mali	19900-63200	26800	0	31410
191	Sri Ramesh Chandra Tewari	A.R.O.	44900-142400	46200	0	52050
192	Sri Gopal Datt Joshi	Peon	19900-63200	26800	0	30540
193	Sri Shiv Singh Rautela	Peon	19900-63200	26800	0	32835
194	Sri Pawan Singh Adhikari	Peon	19900-63200	26800	0	31410
195	Sri Ashok Chandra Upadhyay	A.R.O.	44900-142400	46200	0	51590
196	Sri Anand Prakash	Peon	19900-63200	26800	0	32835
197	Sri Harsh Mani Belwal	Peon	19900-63200	26800	0	31910
198	Sri Prem Chand	Peon	19900-63200	26800	0	31835
199	Sri Rajesh Kumar	Watchman	19900-63200	26800	0	32835
200	Sri Lalit Goswami	Peon	19900-63200	26800	0	30410
201	Sri Shamsher Singh Rana	Peon	19900-63200	26800	0	31835
202	Sri Narendra Singh Negi	Watchman	19900-63200	26800	0	30590
203	Sri Prakash Chandra Pathak	Peon	19900-63200	26800	0	32015
204	Sri Laxman Nath Goswami	Driver	21700-69100	26000	0	30590
205	Sri Prakash Lal	Driver	21700-69100	26000	0	30720
206	Sri Rajendra Singh Sammal	Peon	18000-56900	24200	0	29920
207	Sri Anand Singh Rautela	Peon	19900-63200	26800	0	30410
208	Sri Deepak Joshi	Peon	19900-63200	26800	0	31835
209	Sri Inder Lal	Peon	19900-63200	26800	0	31910
210	Sri Manoj Gond	Peon	19900-63200	26800	0	31910
211	Sri Dwarika Prasad Sharma	Peon	19900-63200	26800	0	31910
212	Sri Danish Ahmad	Peon	19900-63200	26800	0	31835
213	Sri Dalip Ram	Peon	19900-63200	26800	0	30410
214	Sri Manoj Singh Negi	Peon	19900-63200	26800	0	31410
215	Sri Ajay Kumar Bhatt	Peon	19900-63200	26800	0	31540
216	Sri Naveen Chandra Joshi	Watchman	19900-63200	26800	0	31835
217	Sri Pratap Singh Garia	Peon	19900-63200	26800	0	31910
218	Sri Dan Singh Bargali	Peon	19900-63200	26800	0	31410
219	Sri Rakesh Kumar	A.R.O.	44900-142400	46200	0	51590
220	Sri Mohd. Yunus	Painter	19900-63200	26800	0	32835
221	Sri Girish Chandra Upreti	Peon	19900-63200	26800	0	31945
222	Sri Umesh Chandra Pandey	Peon	19900-63200	26800	0	30410
223	Sri Urba Datt	Peon	19900-63200	26800	0	31410
224	Sri Bhupal Singh Negi	Peon	19900-63200	26800	0	31835
225	Sri Dinesh Ram	Watchman	19900-63200	26800	0	30410
226	Sri Deepak Gunwant	Driver	25500-81100	30500	0	37555
227	Sri Girish Chandra Petshali	Driver	25500-81100	30500	0	35755
228	Sri Chitra Bahadur Rana	Peon	19900-63200	26800	0	31410
229	Sri Rajendra Prasad	Watchman	19900-63200	26800	0	31410

230	Sri Prabodh Kumar	P.S.	67700-208700	71800	0	79430
231	Sri Avneet Kumar Singh	P.S.	67700-208700	71800	0	79430
232	Ms. Arti	P.S.	67700-208700	71800	0	79430
233	Smt. Rajini Gusain	P.S.	67700-208700	69700	0	77225
234	Sri.Naveen Chandra Tewari	P.A.	47600-151100	50500	0	59865
235	Sri Digvijay Pant	System Analyst	56100-177500	71100	0	82145
236	Sri Shailesh Bisht	A.R.O.	44900-142400	46200	0	55040
237	Sri Pranay Prakash Tewari	Review Officer	47600-151100	52000	0	61240
238	Sri Aditya Rathi	A.R.O.	44900-142400	46200	0	55040
239	Sri Pankaj Bhatt	A.R.O.	44900-142400	46200	0	55040
240	Sri Surendra Kumar	Console cum D. E. O.	29200-92300	39200	0	43160
241	Sri Kailash Chandra Bhatt	A.R.O.	44900-142400	49000	0	57980
242	Sri Jagat Pal Singh Aswal	A.R.O.	44900-142400	46200	0	55040
243	Sri Bishan Ram	Driver	21700-69100	23800	0	28280
244	Sri Raghuvveer Singh Negi	Peon	18000-56900	24200	0	28570
245	Sri Umesh Kumar	Peon	18000-56900	24200	0	29070
246	Sri Dinesh Arya	Watchman	18000-56900	24200	0	27570
247	Sri Gokal Singh Rawat	Peon	18000-56900	24200	0	29070
248	Sri Shiv Kumar Sharma	Peon	18000-56900	24200	0	27570
249	Sri Ravi Kumar	Peon	18000-56900	24200	0	28570
250	Sri Manoj Kumar Sharma	Peon	18000-56900	24200	0	27570
251	Sri Narendra Singh Phartiyal	Peon	18000-56900	24200	0	29070
252	Sri Narendra Kumar	Peon	18000-56900	24200	0	27570
253	Sri Rajesh Kumar Maurya	Farrash	18000-56900	24200	0	28570
254	Sri Ashok Kumar Prajapati	Peon	18000-56900	24200	0	27570
255	Sri Bahid Husain	Farrash	18000-56900	24200	0	27570
256	Sri Bhupendra Singh	Peon	18000-56900	24200	0	27570
257	Sri Vijay Singh Sajwan	Peon	18000-56900	24200	0	28570
258	Sri Dhan Singh Thapa	Peon	18000-56900	24200	0	28570
259	Sri Manoj Kumar	Peon	18000-56900	24200	0	29070
260	Sri Om Prakash	Driver	21700-69100	26000	0	30590
261	Sri Kamlesh Kumar	Peon	18000-56900	24200	0	27700
262	Sri Deepak Tyagi	Review Officer	47600-151100	52000	0	61240
263	Sri Anoop Mehra	Review Officer	47600-151100	52000	0	61240
264	Ms. Akvindra Kaur	A.R.O.	44900-142400	52000	0	61130
265	Sri Piyush Kumar	A.R.O.	44900-142400	52000	0	61130
266	Smt. Manju Lata	A.R.O.	44900-142400	52000	0	61130
267	Sri Mahak Singh	A.R.O.	44900-142400	52000	0	61590
268	Sri Jeetendra Shobraj	A.R.O.	44900-142400	52000	0	61130
269	Sri Amit Chandra Binjola	Review Officer	47600-151100	52000	0	61240
270	Ms. Archana Tiwari	Review Officer	47600-151100	52000	0	57640
271	Sri Himanshu Kumar	Review Officer	47600-151100	52000	0	61240
272	Sri Neeraj Kumar	A.R.O.	44900-142400	52000	0	61130
273	Sri Sanjay Prakash	A.R.O.	44900-142400	52000	0	61130
274	Sri Mahendra Singh	P.R.O.	47600-151100	53600	0	59520
275	Smt. Ganga Brijwal	A.R.O.	44900-142400	52000	0	61130
276	Sri Harish Lal Sah	Review Officer	47600-151100	52000	0	61240
277	Sri Amulya Bisht	Review Officer	47600-151100	52000	0	61240
278	Sri Dev Ashish Sah	Review Officer	47600-151100	52000	0	61240
279	Sri Ashish Kumar Gururani	Review Officer	47600-151100	52000	0	61240
280	Sri Manish Chandra	A.R.O.	44900-142400	52000	0	61130
281	Smt. Bhawana Bhardwaj	Review Officer	47600-151100	52000	0	61240
282	Sri Brij Mohan Arya	A.R.O.	44900-142400	52000	0	61130
283	Sri Deep Chandra Maulekhi	Review Officer	47600-151100	52000	0	61240
284	Ms. Parul Verma	P.A.	56100-177500	61300	0	67965
285	Ms. Naheed Parveen	P.A.	56100-177500	61300	0	72015
286	Sri Jitendra Mohan	P.A.	56100-177500	61300	0	67965
287	Sri Arpan Jaiswal	P.A.	56100-177500	61300	0	67965
288	Sri Sanjay Kanojia	P.A.	56100-177500	61300	0	72015
289	Sri Devendra Singh	Peon	19900-63200	27600	0	32250
290	Sri Dinesh Chandra Arya	Carpenter	19900-63200	27600	0	31250

291	Sri Kaushal Kishor Sharma	P.A.	56100-177500	59500	0	70545
292	Sri Anand Singh Dhakriyal	P.A.	56100-177500	59500	0	70125
293	Smt. Mamta Rani	P.A.	56100-177500	59500	0	70125
294	Sri Ram Rath	Peon	18000-56900	21500	0	26145
295	Sri Yogesh Kumar Sharma	Peon	18000-56900	21500	0	26145
296	Sri Chandra Shekhar	Peon	18000-56900	21500	0	26145
297	Sri Balwant Singh Rawat	Peon	18000-56900	21500	0	26995
298	Sri Chandan Kumar Mahaldar	Peon	18000-56900	21500	0	24645
299	Sri Vinod Singh	Peon	18000-56900	21500	0	25645
300	Sri Prakash Chandra Joshi	Peon	18000-56900	21500	0	25825
301	Sri Gopal Joshi	Peon	18000-56900	21500	0	25995
302	Sri Amitava Sanyal	Peon	18000-56900	21500	0	24645
303	Sri Meer Alam	Peon	18000-56900	22100	0	28652
304	Sri Ved Pal	Peon	18000-56900	23500	0	30217
305	Ms. Deepti Sharma	A.R.O.	44900-142400	49000	0	54530
306	Ms.Pooja Rana	P.A.	47600-151100	50500	0	59865
307	Ms. Avneet Kaur	P.A.	47600-151100	49000	0	58290
308	Ms. Pallavi Garg	A.R.O.	44900-142400	46200	0	55040
309	Ms. Nirupama Balodi	A.R.O.	44900-142400	46200	0	55040
310	Ms. Shilpa Binjola	A.R.O.	44900-142400	46200	0	55040
311	Ms. Neha Bisht	P.A.	47600-151100	47600	0	56820
312	Ms. Shiksha Binjola	P.A.	47600-151100	47600	0	56820
313	Sri Ankit Rawat	P.A.	47600-151100	53600	0	63120
314	Sri Nitesh Rawat	P.A.	47600-151100	53600	0	63120
315	Sri Ravi Srivastava	P.A.	47600-151100	53600	0	63120
316	Sri Ujjwal Upadhayay	P.A.	47600-151100	50500	0	59865
317	Sri Nishant Kumar	P.A.	47600-151100	50500	0	59865
318	Sri Rahul Prajapati	P.A.	47600-151100	50500	0	59865
319	Sri Balwant Singh	P.A.	47600-151100	49000	0	58290
320	Sri Mahinder Singh	P.A.	47600-151100	49000	0	58290
321	Sri Prince Verma	A.R.O.	44900-142400	46200	0	51590
322	Sri Harish Kishore	A.R.O.	44900-142400	46200	0	55040
323	Sri Narendra Singh Kunwar	A.R.O.	44900-142400	46200	0	55040
324	Sri Chhatrapati Pant	A.R.O.	44900-142400	46200	0	55040
325	Sri Anusuya Singh Rana	Typist	29200-92300	30100	0	33605
326	Sri Mithilesh Kumar Mathpal	Typist	29200-92300	30100	0	33605
327	Sri Vijay Singh	Typist	29200-92300	30100	0	35705
328	Sri Bhairav Giri Goswami	Typist	29200-92300	30100	0	33605
329	Sri Ashish Negi	A.R.O.	44900-142400	46200	0	51590
330	Sri Parvej Ahmad	A.R.O.	44900-142400	46200	0	51590
331	Sri Saurabh Prajapati	P.A.	47600-151100	47600	0	56820
332	Sri Sukhbant Singh	P.A.	47600-151100	47600	0	56820
333	Sri Pankaj Kumar Pant	P.A.	47600-151100	47600	0	56820
334	Sri Shubham Kapruwan	P.A.	47600-151100	47600		56820
335	Ms. Sunita Upreti	Peon	18000-56900	18500	0	21495

SECTION 4(1)(b)(xi)

The budget allocated to each of its agency, indicating the particulars of all plans, proposed expenditures and reports on disbursements made;

Statement showing sanctioned budget grant by the Government for financial year 2018-2019, allocation to the various District Courts and balance/available budget in this Court, under grant no. 04, head of account 2014-Administration of Justice-105-Civil & Session Court-03-District & Sessions Judge

Sl.No.	No. & Name of Head	Total budget sanctioned by	Total budget allocation to the	Balance/ available
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		the Govt.	District Courts	budget
1	01-Pay	900000000	702500000	197500000
2	02-Wages	4000000	2347000	1653000
3	03-D.A.	140000000	84300000	55700000
4	04-T.A.	3000000	1050000	1950000
5	05-T.T.A.	4000000	0	4000000
6	06-O.A.	70000000	49175000	20825000
7	07-Honoraria	10000	0	10000
8	08-Office Expenses	8500000	5100000	3400000
9	09-Electricity Charges	8500000	6917000	1583000
10	10-Water Tax	800000	495000	305000
11	11-Purchase of stationery & printing of forms	2500000	1995000	505000
12	12-Office Furniture & Equipment	1500000	0	1500000
13	13-Telephone Charges	4000000	2802000	1198000
14	14-Purchase of Staff Car	2000000	0	2000000
15	15-Maintenance of staff car & purchase of fuel	10000000	7625000	2375000
16	16-Payment for Professional & Special Services	19000000	16700000	2300000
17	17-Rent & Taxes	3500000	2540000	960000
18	22-Sumptuary Allowance	300000	227000	73000
19	25-Minor Construction Works	3000000	0	3000000
20	26-Machines & Furnishing/Equipment & Plant	2000000	0	2000000
21	27-Medical Reimbursement	8000000	3800000	4200000
22	29-Maintenance	5000000	0	5000000
23	42-Other Expenses	800000	196500	603500
24	44-Training Expenses	10000	0	10000
25	45-L.T.C.	800000	0	800000
26	46-Purchase of Computer Hardware/Software	1000000	510000	490000
27	47-Maint. of Comp. & purchase of stationery	2500000	770000	1730000
Total		1204720000	889049500	315670500

Place: Nainital

Dated: April ..., 2018.

Statement showing sanctioned budget grant by the Government for financial year 2018-2019, allocation to the various District Courts and balance/available budget in this Court, under grant no. 04, head of account 2014-Administration of Justice-108-Criminal Court-03-Regular Establishment

Sl.No.	No. & Name of Head	Total budget sanctioned by the Govt.	Total budget allocation to the District Courts	Balance/available budget
1	01-Pay	118627000	99600000	19027000
2	02-Wages	100000	0	100000
3	03-D.A.	35176000	12000000	23176000
4	04-T.A.	500000	255000	245000
5	05-T.T.A.	700000	0	700000
6	06-O.A.	12217000	7010000	5207000
7	07-Honoraria	1000	0	1000
8	08-Office Expenses	400000	295000	105000
9	09-Electricity Charges	300000	144000	156000
10	10-Water Tax	50000	7000	43000
11	11-Purchase of stationery & printing of forms	350000	240000	110000
12	12-Office Furniture & Equipment	250000	0	250000
13	13-Telephone Charges	450000	357000	93000
14	14-Purchase of Staff Car	1000	0	1000
15	15-Maintenance of staff car & purchase of fuel	2500000	1373000	1127000
16	16-Payment for Professional & Special	600000	400000	200000

	Services			
17	17-Rent & Taxes	10000	0	10000
18	22-Sumptuary Allowance	20000	1000	19000
19	25-Minor Construction Works	0	0	0
20	26-Machines & Furnishing/Equipment & Plant	20000	0	20000
21	27-Medical Reimbursement	1000000	730000	270000
22	29-Maintenance	50000	0	50000
23	42-Other Expenses	150000	84000	66000
24	44-Training Expenses	0	0	0
25	45-L.T.C.	150000	0	150000
26	46-Purchase of Computer Hardware/Software	100000	0	100000
27	47-Maint. of Comp. & purchase of stationery	200000	85000	115000
Total		173922000	122581000	51341000

Place: Nainital

Dated: April..., 2018.

Statement showing sanctioned budget grant by the Government for financial year 2018-2019, allocation to the various District Courts and balance/available budget in this Court, under grant no. 04, head of account 2014-Administration of Justice-105-Civil & Session Court-04-Family Court

Sl.No.	No. & Name of Head	Total budget sanctioned by the Govt.	Total budget allocation to the Family Courts	Balance/ available budget
1	01-Pay	50000000	40498000	9502000
2	02-Wages	400000	96000	304000
3	03-D.A.	27112000	4925000	22187000
4	04-T.A.	600000	230000	370000
5	05-T.T.A.	1000000	0	1000000
6	06-O.A.	10000000	2870000	7130000
7	07-Honoraria	1200000	0	1200000
8	08-Office Expenses	600000	280000	320000
9	09-Electricity Charges	300000	80000	220000
10	10-Water Tax	100000	39000	61000
11	11-Purchase of stationery & printing of forms	200000	135000	65000
12	12-Office Furniture & Equipment	220000	0	220000
13	13-Telephone Charges	400000	242000	158000
14	14-Purchase of Staff Car	1000	0	1000
15	15-Maintenance of staff car & purchase of fuel	1200000	720000	480000
16	16-Payment for Professional & Special Services	2900000	2685000	215000
17	17-Rent & Taxes	300000	160000	140000
18	22-Sumptuary Allowance	10000	0	10000
19	25-Minor Construction Works	260000	0	260000
20	26-Machines & Furnishing/Equipment & Plant	10000	0	10000
21	27-Medical Reimbursement	1100000	180000	920000
22	29-Maintenance	300000	0	300000
23	42-Other Expenses	60000	3000	57000
24	44-Training Expenses	0	0	0
25	45-L.T.C.	200000	0	200000
26	46-Purchase of Computer Hardware/Software	100000	0	100000
27	47-Maint. of Comp. & purchase of stationery	130000	45000	85000
Total		98703000	53188000	45515000

Place: Nainital

Dated: April..., 2018.

Statement showing sanctioned budget grant by the Government for financial year 2018-2019, allocation to the various District Courts and balance/available budget in this Court,

**under grant no. 04, head of account 2014-Administration of Justice-105-Civil & Session Court-
06-Court of Railway Magistrate**

Sl.No.	No. & Name of Head	Total budget sanctioned by the Govt.	Total budget allocation to the District Court	Balance/ available budget
1	01-Pay	3516000	3516000	0
2	02-Wages	0	0	0
3	03-D.A.	1820000	1820000	0
4	04-T.A.	15000	15000	0
5	05-T.T.A.	0	0	0
6	06-O.A.	353000	353000	0
7	07-Honoraria	0	0	0
8	08-Office Expenses	30000	30000	0
9	09-Electricity Charges	10000	10000	0
10	10-Water Tax	10000	10000	0
11	11-Purchase of stationery & printing of forms	40000	40000	0
12	12-Office Furniture & Equipment	0	0	0
13	13-Telephone Charges	20000	20000	0
14	14-Purchase of Staff Car	0	0	0
15	15-Maintenance of staff car & purchase of fuel	80000	80000	0
16	16-Payment for Professional & Special Services	0	0	0
17	17-Rent & Taxes	0	0	0
18	22-Sumptuary Allowance	0	0	0
19	25-Minor Construction Works	0	0	0
20	26-Machines & Furnishing/Equipment & Plant	0	0	0
21	27-Medical Reimbursement	50000	50000	0
22	29-Maintenance	0	0	0
23	42-Other Expenses	10000	10000	0
24	44-Training Expenses	0	0	0
25	45-L.T.C.	0	0	0
26	46-Purchase of Computer Hardware/Software	50000	50000	0
27	47-Maint. of Comp. & purchase of stationery	60000	60000	0
Total		6064000	6064000	0

Place: Nainital

Dated: April ..., 2018.

**Budget grant sanctioned by the Government for financial year 2018-2019
under grant no. 04, head of account 2014-Administration of Justice-102-High Court-
03-High Court**

Sl.No.	No. & Name of Head	Total budget sanctioned by the Govt.		
1	01-Pay	35000000		
2	02-Wages	3000000		
3	03-D.A.	5000000		
4	04-T.A.	2500000		
5	05-T.T.A.	2500000		
6	06-O.A.	4000000		
7	07-Honoraria	100000		
8	08-Office Expenses	800000		
9	09-Electricity Charges	450000		
10	10-Water Tax	100000		
11	11-Purchase of stationery & printing of forms	140000		

12	12-Office Furniture & Equipment	400000		
13	13-Telephone Charges	1600000		
14	14-Purchase of Staff Car	4000000		
15	15-Maintenance of staff car & purchase of fuel	3500000		
16	16-Payment for Professional & Special Services	20000000		
17	17-Rent & Taxes	100000		
18	22-Sumptuary Allowance	600000		
19	25-Minor Construction Works	8000000		
20	26-Machines & Furnishing/Equipment & Plant	400000		
21	27-Medical Reimbursement	4000000		
22	29-Maintenance	6500000		
23	42-Other Expenses	1000000		
24	44-Training Expenses	400000		
25	45-L.T.C.	4000000		
26	46-Purchase of Computer Hardware/Software	4000000		
27	47-Maint. of Comp. & purchase of stationery	6500000		
Total		528000000		

Place: Nainital

Dated: April ..., 2018.

SECTION 4(1)(b)(xii)

The manner of execution of subsidy programmes, including the amounts allocated and the details of beneficiaries of such programmes;

There are no subsidy programmes in the High Court of Uttarakhand at Nainital.

SECTION 4(1)(b)(xiii)

Particulars of recipients of concessions, permits or authorizations granted by it;

Not applicable in the High Court of Uttarakhand.

SECTION 4(1)(b)(xiv)

Details in respect of the information, available to or held by it, reduced in electronic form;

Judgments, Cause lists and information of Hon'ble Judges and High Court accessible worldwide for litigant public at website: www.highcourtofuttarakhand.gov.in

29. Inclusion of transliteration or translation instead of a copy in paper-book.—The Chief Justice may from time to time issue directions as to the manner in which and the conditions according to which transliteration or translation of any paper on the record of a case may be prepared for inclusion in the paper-book instead of a copy as required by these rules.

SECTION-N

INFORMATION ON APPLICATION

30. Information on Application.—(1) Any person desirous of ascertaining the serial number or date of institution or other registered particulars respecting a case or proceeding, shall present or send by post to the Registrar a written application bearing a Court-fee label of the value of ¹[Rs. 5] giving the best particulars he can as to the nature of the case, the year of institution and the names of parties. ²[If detailed information in a pending case is required, the person seeking such information shall similarly make an application for the purpose, bearing a Court fee label of the value of ³[Rs. 5].

The Registrar shall forward such application to the Superintendent of the department concerned, who shall have the application marked with a serial number and return it with the necessary information, if obtainable, to the applicant within three days from the date of receipt of the application or earlier, if possible. If such information cannot be given within the aforesaid period the Superintendent shall on the expiry of the said period report to the Registrar the cause of non-compliance and specify the date when it would be possible for such information to be supplied. The application shall be returned to the applicant and the information given to him when he returns it to the Registrar after such date.

(2) Where the applicant desires that the information be sent to him by post, he shall attach to his application postage stamps of the requisite value to enable the application to be returned to him along with the reply by post.

(3) A translation of this Rule in Hindi shall be posted on the notice Board in a conspicuous place in the Court-House.

(4) Superintendents of the Judicial and Criminal Departments shall each maintain a register of applications made under this Rule in the form given below :

1. Subs. by Noti. No. 516/Xd-188 (Correction Slip No. 224), dt. 30.11.1996, published in U.P. Gazette, Part II, dt. 04.01.1997.
2. Ins. by Noti. No. 24/VIII-C-189, dt. 01.11.1977, published in U.P. Gazette, Part II, dt. 31.12.1977.
3. Subs. by Noti. No. 516/Xd-188 (Correction Slip No. 224), dt. 30.11.1996, published in U.P. Gazette, Part II, dt. 04.01.1997.

APPLICATIONS FOR INFORMATION (CHAPTER VIII, RULE 30)

Serial No.	Date	Name of applicant	Description of case	Number of questions asked	Value of court-fee affixed	Date of return of application	Remarks
1	2	3	4	5	6	7	8

31. Information on application by a party.—A party to a pending ¹[or decided] case or proceeding may obtain information with respect to such case or proceeding by means of a written application in the prescribed form. A fee of ²[Rs. 5] for every question asked shall be paid in Court-fee labels affixed to the application.

The questions asked must be of a simple nature admitting of a short answer and in no circumstances shall the right conferred by this Rule be so exercised as to be a substitute for obtaining more detailed information by an inspection of the record or by an application for copy.

³[Detailed information on one subject in a pending case or proceeding can also be obtained under this rule by means of a written application in the prescribed form, bearing Court-fee label of the value of ⁴[Rs. 5]].

An application under this Rule shall be presented and dealt with, so far as may be, in the manner provided in the next preceding Rule, except that the superintendent concerned shall supply the necessary information, if any possible, the same day in case the application is presented in the forenoon, the next day in the case it is presented in the afternoon.

SECTION-O

APPROVED LAW JOURNALS

32. Supply of copies of judgments to approved law journals.—

(1) Rules 16, 17, 24, 25, 26, 27 and 28 contained in Chapter XL, Part VIII shall, so far as may be, apply to the issue of copies of judgments approved for reporting to representatives of approved law journals. The other rules contained in that chapter shall not apply.

(2) The issue of copies to representative of such journals shall be governed by the following provisions namely—

- (a) An approved list of law journals entitled to receive copies of judgments approved for reporting under this rule shall be maintained under the orders of the Chief Justice.
- (b) No law journal shall be entered in the list unless it has given an undertaking that it will apply for a copy of every

1. *Ins.* by Noti. No. 14/VIII-C-175, dt. 29.06.1977, published in U.P. Gazette, Part II, dt. 03.09.1977.
2. *Subs.* by Noti. No. 516/Xd-188 (Correction Slip No. 224) dt. 30.11.1996, published in U.P. Gazette, Part II, dt. 04.01.1997.
3. *Ins.* by Noti. No. 24/VIII-C-189, dt. 01.11.1977, published in U.P. Gazette, Part II, dt. 31.12.1977.
4. *Subs.* by Noti. No. 516/Xd-188 (C.S. No. 224) dt. 30.11.1996.

has been removed and the case admitted, it shall be entered in the appropriate register of institutions.

4. Register of interlocutory applications.—A register in the prescribed form shall be kept of all interlocutory applications mentioned in Rule 2(1) of Chapter IX.

5. Alteration in form of Registers.—The Registrar may, with the approval of the Chief Justice, make such alteration, addition or substitution in the form of any register as may be found necessary.

CHAPTER XXXIX INSPECTION OF RECORDS

1. Removal of record from Court building.—No record of any case, shall be removed from the Court building except under an order in writing of a Judge or the Registrar :

Provided that if a Judge requires a record at his residence he may take it. The official in whose custody the record is, shall keep a note of the date when the Judge takes the record and the date when he returns it.

2. No inspection of record in Administrative Department.—No record or paper in the Administrative Department shall be inspected by any person other than a Judge or Gazetted Officer of the Court except under an order in writing of the ¹[Chief Justice].

3. Inspection of record in Judicial or Criminal Department.—Except as provided in Rule 17 of Chapter VI ²[* * *] no record or paper in the Judicial or Criminal Department shall be inspected by any person other than a Judge or Gazetted Officer of the Court without an order in writing of a Judge, the Registrar or the Deputy Registrar.

4. Time of inspection.—Any person permitted to inspect a record may inspect it between the hours of 11 a.m. and 3 p.m. on such day or days for which permission is given.

5. Place of inspection.—No inspection of the record of a criminal case shall be made except in the room of the ³[Section Officer], Criminal Department and in his presence or that of his assistant and no inspection of the record of a civil case shall be made except in the room of the Inspection Clerk and in his presence.

6. Inspection by a party.—Any party to a case or the Advocate or recognized agent of such party may apply for an order for inspection by himself or in the case of an Advocate by his registered clerk of the record of such case or any paper or papers contained therein :

1. Subs. by Noti. No. 383/VIII-C-2 (C.S. No. 219), dt. 18.10.1989.
2. Omitted by *ibid.*
3. Subs. by Noti. No. 383/VIII-C-2 (C.S. No. 219), dt. 18.10.1989.

Provided that a party which has been ordered to file a written statement shall not be entitled to inspect a written statement filed by another party until it has first filed its own.

7. Inspection by a stranger.—(1) A person other than a party to a case may also apply for an order for the inspection of a record or any paper or papers contained therein provided he clearly states in his application the reason why such inspection is desired.

(2) Such person shall not be entitled as of right to obtain an order for inspection and shall in no case be allowed to inspect any exhibit on the record except with the consent in writing of the person by whom such exhibit was filed or by his successor-in-interest. Such consent shall be filed along with the application for inspection.

8. Form of application.—Every application for inspection shall be on the printed form and specify clearly—

- (a) the particulars of the record or paper of which inspection is desired;
- (b) the party or the person on whose behalf the application is made;
- (c) the name of the person by whom inspection is to be made; and
- (d) whether the application is an ordinary or an urgent one.

9. Fees.—The fees for the inspection of records in Civil and Criminal Cases shall be paid in Court-fee labels in accordance with the following scale—

- (a) By a party, his Advocate or agent—
 - (i) Ordinary [rupees five]¹;
 - (ii) Urgent [rupees ten]²;
- (b) By stranger [rupees ten]³ :

Provided that no fee shall be charged in the case of—

- (a) an ordinary application by a party or on his behalf, in a pending criminal case;
- (b) from officers of Government whose duty it is or who may have been empowered by Government to make inspection of records or from any person specially exempted from the payment of such fee by the Chief Justice.

10. Time of application.—Every application for inspection shall be made before the Deputy Registrar on a working day between the hours of 10 a.m. and 1 p.m. and shall bear court-fee labels as provided in Rule 9 :

1. Subs. by Noti. No. 516/Xd-188 (C.S. No. 224), dt. 30.11.1996, published in U.P. Gazette, Part II, dt. 04.01.1997.
2. Subs. by *ibid*.
3. Subs. by Noti. No. 383/VIII-C-2 (C.S. No. 219), dt. 18.10.1989.

Provided that a fresh application for the inspection of the same record on the next day shall be entertained upto 3.30 p.m.

11. Order of inspection.—Every order for the inspection of a record shall specify the record or the paper or papers of which inspection is allowed and shall state the name of the person or persons who may make such inspection.

12. Application to be forwarded to ¹[Section Officer] **concerned.**—After an order for inspection has been made the Deputy Registrar shall forward the application to the ²[Section Officer] of the department concerned.

13. Application to be numbered, initialled and registered.—The ³[Section Officer] or one of his assistants shall number and initial the application and enter it in a register in which, the following entries shall be made, namely—

- (a) serial number of the application and the nature of inspection (ordinary or urgent);
- (b) particulars of the record or paper inspected;
- (c) date of the order of inspection;
- (d) date of inspection;
- (e) name of each person inspecting the record;
- (f) the date of receipt of record or paper and the date of its return; and
- (g) remark, if any.

14. Ordinary and urgent application.—Inspection on an ordinary application shall be allowed on the day following the day on which the application is made or on a subsequent day mentioned in the order. Inspection on an urgent application shall be allowed on the same day :

⁴[Provided that if inspection is not made on the specified date, the officer in whose presence the inspection was to be made shall before returning the record make an endorsement under his signature on the inspection application that the inspection has not been made].

15. No pen, ink etc. to be brought into the inspection room.—The Officer before whom the inspection is made shall not allow any person inspecting a record or paper to bring into the room any pen or ink or to make any mark upon or in any respect to mutilate any record or paper before him. No person other than the person or persons named in the order of inspection shall be allowed to enter the room where

1. *Subs. by* Noti. No. 383/VIII-C-2 (C.S. No. 219), dt. 18.10.1989.
2. *Subs. by* Noti. No. 383/VIII-C-2 (C.S. No. 219), dt. 18.10.1989.
3. *Subs. by* Noti. No. 383/VIII-C-2 (C.S. No. 219), dt. 18.10.1989.
4. *Ins. by* Noti. No. 26/VIII-C-82, dt. 21.11.1977, published in U.P. Gazette, Part II, dt. 28.01.1978.

inspection is made, ¹[and immediately after the inspection has begun the officer shall make an endorsement on the inspection application indicating the name of the person or persons making inspection and also the date of inspection. The signatures of the person or persons, making inspection shall also be obtained on the inspection application.]

16. Inspection of register.—(1) No one other than a Judge, the Registrar or other Gazetted Officer of the Court may inspect any register except on an order in writing of the Registrar and in the presence of the officer whose duty it is to keep such register; and no one other than a Judge or the Registrar may inspect any confidential register.

(2) The fee for the inspection of a register in the Judicial or Criminal Department shall be ²[rupees five]. In other respects the Rules contained in this chapter with reference to the inspection of record in any case or proceeding shall with necessary modifications and adaptations apply to the inspection of a register.

CHAPTER XL

COPIES

1. Copy not to be made without order.—Except as otherwise directed by these Rules or by a Judge, no copy shall be made or permitted to be made of any record or of any paper in any record, without an order of the Court, the Registrar or the Deputy Registrar on an application made as hereinafter provided.

2. Application for copy.—Every application for copy shall be presented in person or sent by post to the Deputy Registrar :

Provided that an application for copy by a stranger to the case to which the paper of which a copy is sought relates shall be presented in person to the Registrar—

- (a) when it is made before the passing of the final decree or order in the case; or
- (b) when the copy required is of an exhibit in the case, whether the application is made before or after the date of passing of the final decree or order.

3. Contents of application.—Every application for copy shall be written on the prescribed form and shall state—

- (a) the name and address of the applicant;
- (b) whether the applicant is a party to the case to which the paper of which a copy is sought relates;
- (c) whether the application is an ordinary or an urgent one;

1. *Ins.* by Notl. No. 26/VIII-C-82, dt. 21.11.1977.

2. *Subs.* by Notl. No. 516/Xd-188, dt. 30.11.1996, published in U.P. Gazette, Part II, dt. 04.01.1997.

- (d) whether the copy is to be sent by post;
- (e) full particulars of the paper of which a copy is sought and the record in which it is contained mentioning in the case of an appeal, revision or reference, the district, in which the case under appeal or revision was decided or from which reference was received;
- (f) whether the case has been finally disposed of and the date of decision or final order, if any;
and when the applicant is not a party to the proceeding—
- (g) the purpose for which the copy is sought.

4. Copy by post.—Where it is desired that the copy or where the application is rejected, notice of its rejection be sent to the applicant by post, the address at which such copy or notice may be sent also be given in the application and postage stamps of the requisite value shall be attached thereto. Where the cover is required to be sent by the registered post the fact shall be stated in the application and extra postage stamps sufficient to cover registration charges shall also be attached to the application.

5. Time of presentation.—All applications for copy shall be received between the hours of 10 a.m. and 1 p.m. The Registrar or the Deputy Registrar, as the case may be, may in exceptional circumstances ¹[if ordered by a Judge in writing] receive any application after 1 p.m. :

²[Provided that no application for issue of a certified copy of bail, injunction or stay or any other interim order shall be entertained unless it bears an office report certifying that the requisite number of copies meant for service on opposite party/parties as contemplated by Rule 11(1) of Chapter IX and Rule 6 of Chapter XVIII of these rules, together with the requisite process fee have already been received and are on the record.]

After receiving such application the Registrar or the Deputy Registrar, as the case may be, shall endorse on them under his initials the date of receipt, pass order granting the applications and forward them to the Superintendent of the Copying Department. The Superintendent or his assistant shall without delay put serial numbers on them and enter them in the register of applications for copies mentioned in Rule 21.

6. Copy of written statement.—A party which has been ordered to file a written statement shall not be entitled to take a copy of a written statement filed by another party until it has first filed its own.

1. *Ins. by Noti. No. 217/VIII-C-61, dt. 19.04.1980, published in U.P. Gazette, Part II, dt. 26.04.1980.*
2. *Ins. by Noti. No. 164/VIII-C-178, dt. 24.03.1976, published in U.P. Gazette, Part II, dt. 25.09.1976.*

**HIGH COURT OF UTTARANCHAL
AT NAINITAL**

Dated:- October 3, 2001

NOTIFICATION

No. 162./ UHC -2001

In exercise of the powers conferred by clause (2) of Article 229 of the Constitution of India and all other powers enabling in that behalf the Court has been pleased to make the following amendment in **High Court Rules, 1952** applicable to Uttaranchal u/s30 of the U.P. Reorganisation Act. 2000.

AMENDMENTS

The following amendments be substituted in the Rule, 1952, applicable to Uttaranchal

Resolved that the following Amendment be substituted in the Rule of the High Court Rules (Allahabad), applicable to Uttaranchal High Court:

I. The following rule (I) (a) be added after Rule (I) (b), Chapter IX of the High Court Rules.

" In appeal filed as Execution Appeal, First Appeal, Appeal arising against the order of the Land Acquired Reference, Motor Accident Claims, Railway Claims, Workmen Compensation Claim and any other appeal which is not covered under sub-rule (a) (b) of Chapter IX will be numbered and titled as appeal against the order (A.O.)

First Appeal arising under Section 96 C.P.C. will be titled and numbered as First Appeal (F.A.)

Second Appeal under section 100 C.P.C. will be titled and numbered as Second Appeal (S.A.)

II. In Clause XLI of High Court Rules (Allahabad), the Rules Framed under Section 3 of the Destruction of Records Act, 1917 are deleted and the following Rules be Substituted

Destruction of Records

1. Unless otherwise ordered by the Court all original documents including translations and copies of judgments, decrees orders and other papers which are not required to be preserved shall be returned to the party producing them after the expiry of the period for filing an appeal or if an appeal is filed, after the disposal of the appeal. The rest of the papers shall be marked, classified and arranged in files for the purpose of dispatch to the record room, as prescribed below.

2(i) The papers which are required to be preserved permanently shall be marked "A" and kept in File "A".

(ii) The papers which are required to be preserved for 30 years shall be marked "b" and kept file "B".

(iii) The papers which are required to be preserved for 5 years, shall be marked "C" and kept in file "C" .

(iv) The papers which are required to be preserved for 1 years, shall be marked "D" and kept in File "D"

3 (i) **Papers to preserved permanently** - The following papers shall be permanently preserved :-

(1) All judgments, decrees and final orders of the High Court, except orders summarily dismissing appeals or applications.

(2) All registers of appeals and applications. including Writ Petitions.

(3) Such papers, in cases of historical, sociological or scientific value, as in the opinion of the Registrar, should be permanently preserved.

(4) Judgment, decrees and final orders of the Supreme Court in cases decided by the uttaranchal High Court.

(5) Files containing original judgments signed or initialled by the Judge.

(6) Minutes and important correspondence.

(7) Inspection notes and important correspondence made on the bases of inspection notes which have entitled administrative representation, departmental enquiry or proceedings.

(ii) **Papers to be preserved for 30years-** The Following papers shall be preserved for 30 years:-

(1) Judgment and/or orders of High Court summarily dismissing appeals and applications.

(2) Paper Books or prints in cases in which a sentence of death or imprisonment for life is passed.

(3) Writs communicating final orders in applications decided under Articles 226 and 227 of the Constitution.

(3) Farad Files, except farads of applications for interlocutory orders and applications necessary for the progress of the main proceeding.

(iii) **Papers to be preserved for 5 years-** The following papers shall be preserved for 5 years:-

(1) Paper Books other than those specified above in matters head by the High Court .

(2) Applications for interlocutory orders, applications necessary for the progress of the proceedings and applications for certificate for leave to appeal to the Supreme Court of to the High Court under the Special Appeal.

(3) Applications for transfer, bail or stay of proceedings.

(4) Faradas and Orders made by the High Court in interlocutory applications mentioned in Items (2) and (3) above.

(5) Reports called for from the lower Courts.

1. (6) Writs communicating final orders to the lower Court except interlocutory orders and orders in Writ Petitions.

- (7) Original memorandums of appeals, and cross objections and original revision applications, references and applications for review.
- (8) Applications under Article 226 and 227 of the Constitution.
- (9) Printed copies of the transcript record of the Supreme Court.
- (10) Ferists and receipts of Records and Proceedings by the lower Courts.
- (11) Copies of judgment of lower Courts of Tribunals against which appeals of applications have been made to the High Court.
- (12) Objections to findings on issues called for by the High Court.

(iv) **Papers to be preserved for three years-** The following papers shall be preserved for three years:

The inspection notes and replies to the questionnaire receive from the District and Sessions Judges or Inspecting District Judges be destroyed after three years from the date of their full compliance by them.

(v) **Papers to be preserved for one year:-** The following papers shall be preserved for 1 years: -

- (1) Writs communicating interlocutory orders of the High Court to the lower Courts.
- (2) Applications for issue of processes etc.
- (3) Applications for stay of execution of orders passed by lower Courts.
- (4) Application for bail.
- (5) Presentation Forms.
- (6) Examination Memos.
- (7) Vakalatnamas.
- (8) Orders appointment Advocates in Criminal matters.
- (9) Notices and Returns thereto.
- (10) R&P Writs including requests for extension of time for certifying R&P.
- (11) Requisitions for printing.
- (12) Writs sending down the issues.
- (13) Notices of receipt of findings.
- (14) Correspondence relating to Jail Petitions.
- (15) Writs for bail, arrest, stay, production of accused in Courts and other interlocutory orders.
- (16) Press copies of the record of the lower Courts.

4. **Computation of period for the preservation of Record:-** the period prescribed above for the preservation of the record shall be computed from the date of the final decision of the case and in case of appeal to the Supreme Court, from the date of the final decision of the Supreme Court.

5. **Register of cases of which the records are to be destroyed to be maintained in the Record Room-** A register in the form given below shall be maintained showing the number and years of appeals and other cases received in the Record Room of which the records are to be destroyed. The entries for each years shall be signed by the Record Keeper and the Deputy Registrar:-

Serial No. of the case	District	Date of Received in the Record Room		
1	2	3		
Date of HC/Supreme Court and	decision of for destruction	Dates when due destroyed	Dates when actually	Name and Signature, the record
4	5	6	7	

6. Destruction of records to be carried out in the Summer Vacation -

Notice shall be publicly given on the Court Notice Board that parties leave documents and papers with the records of case at their own risk and that they are liable to be destroyed in accordance with the rules for the destruction of records.

7. the destruction of records shall be carried out in the Vacation each year. The records to be destroyed should, if they cannot be conveniently burnt, be torn up into very small pieces and made quite incapable of use again as documents. The fragments should be sold to the highest bidder, and the proceeds credited to Government.

8. Notwithstanding anything contained in the foregoing Rules of the Chapter, the cases decided till the date of the enforcement of these Rules, shall continue to have the force of Rules contained in Chapter XLI of High Court Rules (Allahabad), applicable to this Court under the provisions of U.P. Reorganisation Act, 2001, until they are superseded by any subsequent rules of the Court or by the order of the Chief Justice.

9 Division of Pending Record Into Files:

(i) Each Record in a Civil case, Writ Petition and Criminal case, shall be divided into four files, as indicated under Rule 2 of the foregoing Rules.

(ii) Each paper as it is filed, shall be entered in a general index and shall be marked in the letters 'A', 'B', 'C' and 'D', according to the file to which it belongs.

(iii) Notwithstanding anything contained in Sub-Rules (i) and (ii) of Rule-9, the Chief Justice may pass any order which he thinks fit and expedient with regard to the arrangements of the records pending before the Court.

10. General Provision:-

(i) Notwithstanding anything contained in the foregoing Chapter, any Rule of Rules inconsistent with this Chapter XLI, shall stand repealed and shall be read consistent with Chapter XL.

The following amendments be incorporated in Chapter III of the Allahabad High Court Rules, 1952.

Rule 1: Concerning Inspecting Judge is deleted.

Rule 2: is deleted.

Rule 3: Be substituted by the following:

(A) Matters for the Chief Justice:

- (1) General supervision and control of Subordinate Court and Vigilance Cell subject to these Rules.
- (2) Constituting Committees of Judges to examination any specified matter.
- (3) Coordination of the work of different Committees.
- (4) Assigning any work of the district as may be considered proper or expedient to any one or more Judges of the High Court.
- (5) Mid-term posting and transfer of the Officers of Subordinate Judiciary.
- (6) Inter district transfers of the employees of the Subordinate Courts.
- (7) Review of the Judicial work of Subordinate Courts, Tribunals, District Consumer Forum and all other Special Courts and control over their working including inspection thereof which may also be assigned to any Judge of the High Court.
- (8) Recording entries in the character rolls of the officers posted in the district Courts, Tribunals District Consumer Forum and other Special Courts which may also be assigned to any Judge of the High Court.
- (9) Perusal of Returns Calendars, Evaluation of Inspection Notes made by the Presiding Officers in respect of their own offices Audit Reports Received from Those Courts. Tribunals etc. and to make orders thereon.
- (10) Deciding representations of the Judicial Officers of the Subordinate Courts made within one month from the date of communication to them of the Adverse Remarks, if any, by the District Judge concerned.
- (11) Grant of casual leave (including special casual leave) and permission to leave the Headquarters to the District and Session Judges, Presiding Officers of the Tribunals and Special Courts, by whatever name designated. It may also be assigned to any Judge of the High Court.
- (12) Grant of earned leave to the Judicial Officers. It may also be assigned to any Judge of the High Court.
- (13) Deciding appeal against the punishment imposed on the employees of the Subordinate Court.
- (14) Creation and abolition of posts.
- (15) Consideration of the preliminary reports in disciplinary matters and directing holding of disciplinary inquiry against the officers subordinate of the High Court.
- (16) Suspension of the officers subordinate to the High Court pending disciplinary proceedings.
- (17) Award of censure entries to the officers subordinate to the High Court.
- (18) Provisional promotion of the officers to the cadre of Civil Judges (Senior Division) and the Chief Judicial Magistrate.
- (19) Direction of issuance of the Circular Letters and General Letters for the guidance of the Subordinate Courts.
- (20) To decide matters in which opinion of the High Court is Sought by the Union of State Government.
- (21) Permission to cross efficiently bar to the officers subordinate to the High Court.
- (22) Any other matter not covered under the powers of the Full Court.

(B) Matter for the Full Court:

- (1) Deputation of officers of Subordinate Judiciary and their withdrawal.
- (2) Annual posting and transfers of the officers of Subordinate Judiciary.
- (3) Confirmation and promotion to selection grade, Supertime scale and reversion of the officers of the Subordinate Judiciary.
- (4) Investiture of powers of officers of the Subordinate Judiciary.
- (5) Finalisation of list of holidays, working hours, vacations and calendars of the High Court.
- (6) Fixing working hours, vacation of subordinate Courts, Calendar and list of Holidays of Subordinate Courts.
- (7) Direct recruitment to Higher Judicial Service, and recommendation to the Government regarding promotion to Higher Judicial Service.
- (8) Grant of Supertime scale to the officers of Higher Judicial Service, reduction in rank, premature retirement.
- (9) Termination of services of probationers and temporary officers of subordinate Judiciary.
- (10) Consideration of final reports of disciplinary inquiries in respect of officers of the Subordinate Judiciary and taking decision as to punishment.
- (11) Proposals as to legislation and changes in law.
- (12) Amendment of Rules of Court.
- (13) Amendment of Rules applicable to the Subordinate Courts.
- (14) General policy matters.
- (15) Consideration of general annual report of Administration of Justice to be sent to the Government.
- (16) Consideration of any representation against the adverse remarks awarded by the Chief Justice or by any other Judge of the High Court to an officer of Subordinate Judiciary.
- (17) Any Matter which the Chief Justice or any Judge of the High Court Considers fit to be placed before the Full Court.
- (18) Any other Matter which is not covered under any of the above heads.

Note:- The Full Court shall also have the power to review any decision taken by the Chief Justice under the head 'A'.

Following should be substituted in place of existing Rule 5:

" The business of Full Court may be transacted either at a meeting of by circulation provided that if any Judge in the case of matters relating to the Full Court desires that the matter may be placed in a meeting it shall be so placed".

Following should be substituted in place of existing Rule 6:

" Procedure for circulation - So far as convenient, papers for circulation shall be sent by the Registrar to the Judges in their order or seniority, commencing with the Junior Judge. The Registrar shall, so far as practicable, obtain from each Judge such papers within three days from the date when the same are sent to him. The Registrar shall endorse on the papers the date when they are sent to and the date when are received back from each Judge. It shall not be necessary to sent papers to any Judge who is not for the time being at the station".

Existing Rule 7 is retained in its present form:

Following is substituted for existing Rule 8:

Papers to be submitted to Chief Justice after circulation:

" After any papers have been circulated for opinion, they shall be submitted again to the Chief Justice and he may either direct that the opinion of the majority of the Judges including his own be given effect to or lay the matter for consideration before a Judges meeting.

Following is substituted for the existing Rule 9:

Full Court Meeting- " The Chief Justice may call a Full Court meeting whenever there is business to be disposed of.

Provided:

- (1) that a Full Court meeting shall be called once every three months excluding winter vacation, and
- (2) that if request is made to the Chief Justice by at least two Judges to call such a meeting, it shall be called within a week of the request".

Rule 10 is deleted.

Existing Rule 11 is substituted by the following:

" (a)The Registrar shall give notice to the Judges concerned, except in a case of emergency, at least three days notice of the Full Court meeting of the dated, place and hour when such meeting would be held and of the business to be brought before such meeting. In a case of emergency, the Registrar shall give the best notice he can.

(b) The Agenda of the Full Court meeting shall ordinarily be circulated to all the Judges before the meeting and they may, if necessary, express their views in writing on any of the matter for consideration of the Full Court, as the case may be.

(c) As soon as the business of the Full Court is over the minutes of the Full Court will be circulated to all the Judges".

Following is substituted for the existing Rule 12 :

Quorum - " The quorum necessary for the transaction of the business shall be two in the case of the meeting of the Full Court".

By Order of the Court

(J.C.S. Rawat)
Registrar.

**HIGH COURT OF UTTARANCHAL
AT NAINITAL**

Dated: October 3, 2001.

NOTIFICATION

No. 163 / UHC- 2001

In exercise of the powers conferred by clause (2) of Article 229 of the constitution of India and all other powers enabling in that behalf, the Court has been pleased to make the following amendments in **High Court Rules, 1952**, applicable to Uttaranchal u/s 30 of the U.P. Reorganisation Act, 2000.

AMENDMENTS

The following Amendment be substituted in the rules of the High Court Rules, 1952, applicable to Uttaranchal.

Add the Sub-Rule (6) in Chapter VII after Sub-Rule (5) in Rule 1 the following guidelines laid down in the Supreme Court's Judgment, Criminal Appeal Nos. 389 of 1998, 387-88 of 1998 and 199 of 199, Anil Rai Vs. State of Bihar, be incorporated in the High Court rules 1952.

(6)-- (i) In a case where the judgment is reserved and is pronounced later, a column be added in the judgment where, on the first page, after the cause-title date of reserving the judgment and dated of pronouncing it be separately mentioned by the Bench Secretary concerned.

(ii) The Bench Secretary/Reader of the various Benches in the High Court of Uttaranchal to furnish every month the list of cases in the matters where the judgment reserved are not pronounced within six weeks.

(iii) On noticing that after conclusion of the arguments the judgment is not pronounced within a period of two months the Chief Justice shall draw the attention of the Bench concerned to the pending matter. The Chief Justice may also see the desirability of circulating the statement of such cases in which the judgements have not been pronounced within a period of six weeks from the date of conclusion of the arguments amongst the Judges of High Court for their information Such communication be conveyed as confidential and in a sealed cover.

(iv) Where a Judgment is not pronounced within three months from the date of reserving judgment any of the parties in the case is permitted to file an application in the High Court with prayer for early judgment. Such application as and when filed, shall be listed before the Bench concerned within two days excluding the intervention holidays.

(v) If the judgment, for any reason, is not pronounced within a period of six months any of the parties of the said list shall be entitled to move an application before the Chief Justice of the High Court with a prayer to withdraw the said case and to make it over to any other Bench for fresh arguments. It is open to the Chief Justice to grant the said prayer or to pass any other order as he deems fit in the circumstances.

By order of the Court

(J.C.S. Rawat)
Registrar.

**HIGH COURT OF UTTARAKHAND
AT NAINITAL**

NOTIFICATION

N.03/UHC-2002 Dated: March 21st, March 2002

In exercise of the powers conferred by clause (2) of Article 229 of the Constitution of India and all other powers enabling in that behalf, the Court has been pleased to make the following amendments in **High Court Rules, 1952**, applicable to Uttaranchal under U.P. Reorganisation Act, 2000.

AMENDMENT

Add the following rule 22, in chapter IV of the Allahabad High Court rules 1952, applicable to Uttaranchal after rule 21, in Chapter IV:

" Notwithstanding anything contained in the foregoing rules of Chapter IV of the High Court Rules. the affidavits for the purpose of any cause, appeal of matter before the High Court may be sworn before at Notary."

This amendment will come into force with immediate effect.

By Order of the Court

(J.C.S.Rawat)
Registrar.

**HIGH COURT OF UTTARAKHAND
AT NAINITAL**

NOTIFICATION

No. 4./UHC-2002 Dated: March 21st, 2002

In exercise of the powers conferred by clause (2) of Article 229 of the Constitution of India and all other powers enabling in that behalf, the Court has been pleased to make the following amendments in **High Court Rules, 1952**, applicable to Uttaranchal under U.P. Reorganisation Act. 2000.

AMENDMENT

Add sub clause (23) after sub clause (22) in chapter III, Rule 4(A) of High Court Rules 1952 applicable to Uttaranchal, as under:

1. " (23) Deputation of officers of subordinate Judiciary and their withdrawal."
2. Deleted sub clause (1) of Rule 4 (B) of chapter III of the High Court Rules 1952.

This amendment will come into force with immediate effect.

By Order of the Court

**(J.C.S.Rawat)
Registrar.**

**HIGH COURT OF UTTARANCHAL
AT NAINITAL**

NOTIFICATION

No. 152./ UHC/Admn.-2002 Dated: October 31, 2002

In exercise of the powers conferred by clause (2) of Article 229 of the Constitution of India and all other powers enabling in that behalf, the Court has been pleased to make the following **amendment in High Court Rules, 1952**, applicable to Uttaranchal under U.P. Reorganisation Act, 2000.

AMENDMENT

In Rule 4 (a) of Chapter XXXV-E of the Allahabad High Court Rules, 1952, applicable to Uttaranchal, Clause (a) be deleted and in its place the following be substituted:-

"4(i): Every case relating to the Civil Contempt of a Division Bench shall be presented before the Division Bench constituted for that purpose.

(ii) Every case relating to the Civil Contempt of a Single Bench shall be presented before a Bench constituted for that purpose."

This amendment will come into force with immediate effect.

By Order of the Court

(J.C.S.Rawat)
Registrar

**HIGH COURT OF UTTARANCHAL
AT NAINITAL**

NOTIFICATION

No. 151/UHC/Admn.- 2002 Dated : October 31, 2002

In exercise of the powers conferred by clause (2) of Article 229 of the Constitution of India and all other powers enabling in that behalf, the Court has been pleased to make the following **amendment in High Court Rules, 1952**, applicable to Uttaranchal under U.P. Reorganisation Act, 2000.

AMENDMENT

Add the following proviso after Rule 5 (2) of Chapter XXII of High Court Rules, 1952, as under:-

" Provided that in case of urgency the caveator shall send a notice by urgent telegram to the person by whom application or petition is expected to be made and shall submit a proof of service by furnishing copy of the telegram and postal receipt thereof and also postal receipt of registered post alongwith an affidavit. The caveator may lodge caveat after the telegram is sent."

This amendment will come into force with immediate effect.

By Order of the Court

(J.C.S.Rawat)
Registrar

**HIGH COURT OF UTTARANCHAL
AT NAINITAL**

NOTIFICATION

**No. 43 /UHC/ Admn.-A, 2003 Dated : April 10, 2003.
15.04.2003**

In exercise of the powers conferred by Article 225 read with Article 235 of the Constitution of India and all other powers enabling in that behalf, the Court has been pleased to make the following **amendment in High Court Rules, 1952**, applicable to Uttaranchal under U.P. Reorganisation Act, 2000.

AMENDMENT

1. Rule 1 in Chapter III of Rules of Court 1952, applicable in Uttaranchal is incorporate as under:

" There shall be two Administrative Judges in the State Who shall be nominated by the Chief Justice. The Administrative Judge Eastern Zone will exercise the powers in respect of the Districts of Almora, Bageshwar, Champawar, Nainital, Pithoragarh and Udham Singh Nagar, The Administrative Judge Western Zone will exercise the powers in respect of the District of Chamoli, Dehradun, Haridwar, Pauri Garhwal, Rudraprayag, Tehri Garhwal and Uttarkashi."

1- In Rule 4 of Chapter III of the Rules of Court 1952 Clause (c) shall be added as under:-

"© Matters within the powers of Administrative Judge-

- (1) Grant of casual leave (including special casual leave) and permission to leave head quarters to the District Judges and Presiding Officers of Tribunals.
- (2) Grant of earned leave to the Officers posted in the zone under the charge of Administrative Judge.
- (3) Perusal of returns, calendars, evaluation of inspection reports made by the Presiding Officers in respect of their own offices and audit reports.
- (4) Disposal of department appeals against orders of punishment imposed on and representation etc. of the employees of the subordinate Courts.
- (5) Annual confidential remarks to the Judicial Officers except that of the District & Sessions Judges and the officers holding post equivalent thereto.
- (6) Inspection of the courts and officers of the District with the zone of the Administrative Judges.

2. In Clause (A) of Rule 4 of Chapter III powers mentioned in Clause (c) shall stand delegated by the Chief Justice from his powers mentioned in said clause.

3- In the Rules of Court 1952, as applicable to Uttaranchal wherever the word " Registrar" occurs it should be re-designated as " Registrar General" who shall exercise all the powers in this behalf.

This amendment will come into force with immediate effect.

By Order of the Court

(Prafulla C.Pant)
Registrar.

**HIGH COURT OF UTTARANCHAL AT
NAINITAL**

NOTIFICATION

No. 44/UHC/Admn. -A, 2003

Dated: April 10,2003
15.4.2003

In exercise of the powers conferred by Article 225 of the Constitution of India and all other powers enabling in that behalf, the Court has been pleased to make the following amendments in **High Court Rules, 1952**, applicable to Uttaranchal under U.P. Reorganisation Act,2000.

AMENDMENT

1. Clause (2) in Rule 5 in Chapter XXII of Rules of Court 1952 be Substituted as under:-

" After receipt of the caveat the same shall be sent to the stamp reporter and when writ petition/appeal etc. is filed, the caveat shall be listed and laid before Bench concerned alongwith writ petition/appeal etc. showing the name of the counsel for the respondent/caveator also."

The existing Clause (2), (3), (4) and proviso to rule 5 of Chapter XXII of Rules of Court, 1952 be deleted and notification No. 151/UHC/Admn. 2002, dated 31.10.2002 shall stand superseded.

2. In Rule 4 relating to jurisdiction of Contempt in Chapter XXXV-E of Rules of Court, 1952, as existed on 09.11.2000, is restored and amendment made, vide Court's notification No. 152/UHC/Admn. 2002, dated 31.10.2002 shall stand superseded.

3. In Rule 32 (e) of Chapter VIII of Rules of Court 1952, the following words are hereby added:

" All India reporter (AIR) free of cost " Also word" each " be added between the words 'copy' and 'for' in the said Clause (e) of Rule 32.

4. In Clause (I) of Rule 32 of Chapter VIII after the words 'India Law Reporter (Allahabad Series)' the expression " All India Reporter" be added.

These amendments will come into force with immediate effect.

_By Order of the Court

(Prafulla C.Pant)
Registrar.

**HIGH COURT OF UTTARANCHAL AT
NAINITAL**

NOTIFICATION

No. 92/UHC/Admn. -A, 2003

Dated: May 22,2003.

In exercise of the powers conferred by Article 225 of the Constitution of India and all other powers enabling in that behalf, the Court has been pleased to make the **following amendments in High Court Rules, 1952**, applicable to Uttaranchal under U.P. Reorganization Act, 2000.

AMENDMENT

1- The existing Clause (e) of Rule 5 of Chapter I of Allahabad High Court Advocates Clerks (Registration and Conduct) Rules in chapter XXVI of Rules of Court 1952 (applicable to Uttaranchal) be deleted and in its place following be substituted-

" (e) has worked for atleast two years with any Advocate in the High Court and possesses certificate issued by the Advocate".

2- Rule 7 of Chapter as above in chapter XXVI of Rule of Court 1952 regarding preparation of panel by holding examination, be deleted. And in Rule 9 of same aforesaid Chapter the expression-

" Whose name appears in the panel prepared under Rule 7 and who has after such empanelment worked for one years in the office of an advocate under a registered advocate's clerk" be deleted.

These amendment will come into force with immediate effect.

By Order of the Court

Sd/-
(Prafulla C.Pant)
Registrar.

**HIGH COURT OF UTTARANCHAL AT
NAINITAL**

NOTIFICATION

No. 254/UHC/Admn. -A, 2003

Dated: Oct. 30,2003.

In exercise of the powers conferred by Article 225 of the Constitution of India and all other powers enabling in that behalf, the Court has been pleased to make the **following amendments in High Court Rules, 1952**, applicable to Uttaranchal under U.P. Reorganisation Act,2000.

AMENDMENT

1- In existing Rule 13 of Chapter V of the Rules of Court, 1952, proviso shall be added as under:-

" Provided that an application for restoration of a case dismissed in default, need not be listed before the same bench for disposal".

This amendment will come into force with immediate effect.

By Order of the Court

Sd/-

(Prafulla C.Pant)

Registrar General.

**HIGH COURT OF UTTARANCHAL AT
NAINITAL**

NOTIFICATION

No. 108/UHC/Admn. -A, 2004

Dated: July 14,2004.

In exercise of the powers conferred by Article 225 of the Constitution of India and all other powers enabling in that behalf, the Court has been pleased to make the **following amendments in High Court Rules, 1952**, applicable to Uttaranchal under U.P. Reorganization Act, 2000.

AMENDMENT

1- In existing Rule 12 of Chapter III of the Rules of Court, 1952, the word "two" be substituted by the word " 33 percent of the strength of the Hon'ble Judges".

This amendment will come into force with immediate effect.

By Order of the Court

Sd/-

(V.K.Maheshwari)
Registrar General.

**HIGH COURT OF UTTARANCHAL AT
NAINITAL**

NOTIFICATION

No. 125/UHC/Admn. -A, 2004

Dated: Sep.27,2004.

In exercise of the powers conferred by Article 225 of the Constitution of India and all other powers enabling in that behalf, the Court has been pleased to make the following **amendments in High Court Rules, 1952**, applicable to Uttaranchal under U.P. Reorganisation Act,2000.

AMENDMENT

1- Rule 14 of Chapter V of the Rules, of the Court, 1952, is deleted.

This amendment will come into force with immediate effect.

By Order of the Court

Sd/-
(V.K.Maheshwari)
Registrar General

**HIGH COURT OF UTTARANCHAL AT
NAINITAL
NOTIFICATION**

No. 88/UHC/Admn. -A, 2005

Dated: July.30,2005.

In exercise of the powers conferred by of Article 225 read with Article 235 of the Constitution of India and all other powers enabling in that behalf, the Court has been pleased to make the following **amendments in High Court Rules, 1952**, applicable to Uttaranchal under U.P. Reorganization Act,2000.

AMENDMENT

Rule 1 of Chapter III Shall stand amended as follows:

"1. The Chief Justice may assign each district to the administrative charge of a Hon'ble Judge nomination by him as the Administrative Judge for such district (s). The Administrative Judge will be incharge of the district (s) assigned to him for such period as the Chief Justice may specify."

Rule 4 of Chapter III shall stand amended as follows:

" 4. Allocation of administrative work

- The following shall be the allocation of executive and administrative work between the Chief Justice, Full Court and Administrative Judge."

(A) Matters for the Chief Justice:

- (1) General supervision and control of Subordinate Courts and Vigilance cell subject to these Rules.
- (2) Constitution Committees of Judges to examine any specified matter.
- (3) Coordination of the work of different Committees.
- (4) Assigning any work of the district as may be considered proper or expedient to any one or more Judges of the High Court.
- (5) Mid-tern posting and transfer of the officers of Subordinate Judiciary.
- (6) Inter district transfers of the employees of the Subordinate Courts.
- (7) Review of the Judicial work of Subordinate Courts, Tribunals, District Consumer Forum and all other Special Courts and Control over their working including inspection thereof, which may also be any Judge of the High Court.
- (8) Recording entire in the character rolls of the officers posted in the district Courts. Tribunals, District Consumer Forum and other Special Courts which may also be assigned to any Judge of the High Court
- (9) Perusal of Returns, Calendars, Evaluation of Inspection Notes made by the Presiding Officers in respect of their own offices, Audit Reports received from those Courts, Tribunals etc. and to make orders thereon.

- (10) Deciding representations of the Judicial Officers of the Subordinate Courts made within one month from the date of communication to them of the Adverse Remarks, if any, by the District Judge concerned.
- (11) Grant of casual leave (including special casual leave) and permission to leave the Headquarter to the District and Session Judges, Presiding Officers of the Tribunals and Special Courts, by whatever name designated. It may also be assigned to any Judge of the High Court.
- (12) Grant of earned leave to the Judicial Officers. It may also be assigned to any Judge of the High Court.
- (13) Deciding appeal against the punishment imposed on the employees of the Subordinate Courts.
- (14) Creation and abolition of posts.
- (15) Consideration of the preliminary report in disciplinary matters and directing holding of disciplinary inquiry against the officers subordinate to the High Court.
- (16) Suspension of the officers subordinate to the High Court pending disciplinary proceedings.
- (17) Award of censure entries to the officers subordinate to the High Court.
- (18) Provisional promotion of the officers to the cadre of Civil Judge (Senior Division) and the Chief Judicial Magistrate.
- (19) Direction of issuance of the Circular Letters and General Letters for the guidance of the Subordinate Courts.
- (20) To decide matters in which opinion of the High Court is sought by the Union or State Government.
- (21) Permission to cross efficiency bar to the officers subordinate to the High Court.
- (22) Any other matter not covered under the power of the Full Court.
- (23) Deputation of Officers of Subordinate Judiciary and their withdrawal.

(B) Matters for the Full Court:

- (1) Deputation of officers of Subordinate Judiciary and their withdrawal.
- (2) Annual posting and transfer of the officer of Subordinate Judiciary.
- (3) Confirmation and promotion to selection grade, Supertime Scale and reversion of the Officer of the Subordinate Judiciary.
- (4) Investiture of powers of officers of the Subordinate Judiciary.
- (5) Finalization of list of holidays, working hours, vacations and calendars of the High Court.
- (6) Fixing working hours, vacation of subordinate Courts, Calendar and list of holidays of Subordinate Courts.
- (7) Direct recruitment to Higher Judicial Service and recommendations to the Government regarding promotion to Higher Judicial Service.
- (8) Grant to supertime scale to the officers of Higher Judicial Service, reduction in rank, premature retirement.
- (9) Termination of services of probationers and temporary officers of subordinate Judiciary.
- (10) Consideration of final reports of disciplinary inquiries in respect of officers of the Subordinate Judiciary and taking decisions as to punishment.
- (11) Proposal as to legislation and changes in law.
- (12) Amendment of Rules of Court.
- (13) Amendment of Rules applicable to the Subordinate Courts.
- (14) General policy matters.

(15) Consideration general annual report of Administration of Justice to be sent to the Government.

(16) Consideration of any representation against the adverse remarks awarded by the Chief Justice or by any other Judge of the High Court to an officer of Subordinate Judiciary.

(17) Any matter, which the Chief Justice or any Judge of the High Court considers, fit to be placed before the Full Court.

(18) Any other matter, which is not covered under any of the above heads.

(C) Matters within the powers of Administrative Judge-

(1) Grant of casual leave (including special casual leave) and Permission to leave head quarters to the District Judges and Presiding Officers of Tribunals.

(2) Grant of earned leave to the Officers posted in the Zone under the charge of Administrative Judge.

(3) Perusal of returns, calendars, evaluation of inspection reports made by the presiding Officers in respect of their own offices and audit reports.

(4) Disposal of department appeals against orders of punishment imposed on and representations etc. of the employees of the subordinate courts.

(5) Annual confidential remarks to the Judicial Officers except that of the District & Sessions Judges and the officers holding post equivalent thereto.

(6) Inspection of the courts and offices of the District with the Zone of the Administrative Judges.

This amendment will come into force with immediate effect.

By Order of the Court

Sd/-
(V.K.Maheshwari)
Registrar General.

**HIGH COURT OF UTTARANCHAL AT
NAINITAL**

NOTIFICATION

No. 157/UHC/Admn. -A, 2008

Dated: July.31,2008.

In exercise of powers conferred by Article 225 of the Constitution of the Constitution of India and all other powers enabling in that behalf, the Court has been pleased to make the following **amendments in High Court Rules, 1952**, applicable to Uttarakhand under U.P. Reorganization Act,2000.

AMENDMENT

(i) Rule 16 of Chapter XL of Rules of the Court, 1952 be deleted and the following be substituted:-

Rule 16, Application to be accompanied by stamp labels.

Except in a case where no copying fee is chargeable under these Rules, every application for copy shall be accompanied by adhesive copy stamp labels of the requisite value and the copy shall be supplied after the affixation of the copy stamps labels on it.

(ii) In Rule 19 of Chapter XL of the Rules of the Court, 1952 the words " folio and " in the second line after the word "Copy" and before the word "stamps" and in the third line words "and the copy folios" after the word "applicant" and before the word "and" shall be deleted.

(iii) In Rule 20 of Chapter XL of the Rules of the court, 1952 the words " folio and " in the text of the Rule 20 in the first line after the word "copying" and before the word "stamps" and in the second line after the word "copy" and before the word "stamps" shall be deleted.

(iv) In Rule 31 of Chapter XL of the Rules of the Court, 1952 the word "folios" in the heading and in sub Rules (2) (3) shall be deleted.

These amendments will come into force with immediate effect.

By order of the court,

Sd/-

(V.K.Maheshwari)
Registrar General.

**HIGH COURT OF UTTARANCHAL AT
NAINITAL
NOTIFICATION**

No. 154/UHC/Admn. -A, 2009

Dated: August 26,2009.

CHAPTER XLI

Arrangement, Preservation and Destruction of Records-

Rule 1- Division of record into parts - Record in all cases, shall be maintained into two parts to be called Part A and Part B.

Rule 2- General Index-

(i). In every case a General Index in the following Proforma shall be maintained and every paper of the case as soon as it comes on record shall be entered in the General Index by the concerned official handling the record at that time.

S.N.	Part to which it belongs	Short Description of the papers	No. of pages	Stamps, if any.	Date of filing	Remark.

(i) In Case any document is returned to a party a note to that effect shall be made by red ink in the general index also apart from the ordersheet.

Rule 3- Contents of Part A and Part B

Part 'A' of the record shall contain the following documents;

- (i) General Index.
- (ii) Order Sheet;
- (iii) Judgment and orders of the court;
- (iv) All Pleadings, applications, affidavits or documents filed by the parties;
- (v) Issues, If any;
- (vi) Deposition of witnesses, if any;
- (vii) Compromise;
- (viii) Undertaking;
- (ix) Security;
- (x) Any other document which the court direct;

Rule 4 The Part 'B' shall contain the following documents:

- i. Vakalatnama;
- ii. Memo of appearance;
- iii. All papers including service reports and affidavits

- if any, relating to service upon parties;
- iv. All applications including interlocutory applications shall also be shifted in this part after their disposal;
 - v. The originally filed pleadings such as writ petition /memorandum of appeal, when these pleadings have undergone amendment and amendment pleadings already stand filed;
 - vi. Any other paper / document which in not to be kept in Part 'A' shall be kept in Part 'B';

Rule 5- Records to be preserved permanently :- Part A in all cases shall be preserved permanently.

Rule 6- Records to be preserved for 12 years:- Part B in all cases shall be preserved for 12 years.

Rule 7- Computation of period for the preservation of Record:- The period prescribed in Rules 5 and 6 for the preservation of records shall be computed from the date of the final decision of the case and in case of appeal to the Supreme Court, from the date of the final decision of the Supreme Court.

Rule 8- Register of cases of which the records are to be destroyed to be maintained in the Record Room - A register in the form given below shall be maintained showing the number and years of appeals and other cases received in the Record Room of which the records are to be destroyed. The entries for each years shall be signed by the Record Keeper and the Deputy Registrar.

S.No. of the case	District	Date of receipt in the record room	Date of decision of H.C./ Supreme Court	Date when due for destruction	Dates when actually destroyed	Name and signature, who destroyed the file.
1	2	3	4	5	6	7

Rule 9- Destruction of records to be carried out in the Winter Vacation.-

(i) Notice shall be publicly given on the Court Notice Board that parties leave documents and papers with the records of cases at their own risk and that such papers are liable to be destroyed in accordance with the Rules for the destruction of records.

(ii) The destruction of records shall be carried out in the vacation each year. The records to be destroyed should, if they cannot be conveniently burnt, be torn up into very small pieces and made quite incapable of use again as documents. the fragments should be sold to the highest bidder, and the proceeds credited to the Government.

Rule 10 - (i) The Rules under Chapter XLI notified vide Notification No. 162/UHC/2001 dated 3/6 October, 2001 are hereby repealed.

(ii) Any thing already done or purported to have been done under these Rules contained in Chapter XLI of the Rule of the Court, 1952 as were applicable to this Court shall not be invalid or ultra vires.

This amendment will come into force with immediate effect.

By order of the Court
Sd/-

(Ravindra Maithani)
Registrar General

HIGH COURT OF UTTARAKHAND

NAINITAL

NOTIFICATION

No. 206/UHC/Admn. -B, 2009

Dated: November 18,2009.

In exercise of the powers conferred by Article of 225 of the Constitution of India and all other powers enabling in that behalf, the Court has been pleased to delete the existing clause (c) of Rule 5 of Chapter 1 of Allahabad High Court Advocates Clerks (Registration and Conduct) Rules, 1997, in **Chapter XXVI of the Rules of Court, 1952 (applicable to the state of Uttarakhand)** and in its place the following is substituted:-

"(c) has passed High School Examination or an examination equivalent thereto;"

By order of the Court

Sd/-
(Ravindra Maithani)
Registrar General.

HIGH COURT OF UTTARAKHAND

NAINITAL

NOTIFICATION

No. 207/UHC/Admn. -B, 2009

Dated: November ,2009.

In Exercise of the powers conferred by Article 225 of the Constitution of India and all other powers enabling in that behalf, the Court has been pleased to make the following amendment:

In Rule 11 of Chapter XXIV [Rules framed under Section 34(1)] of the **Rules of Court, 1952 (applicable to the state of Uttarakhand)** in third line the word "urged" is substituted by the word "purged"

By order of the Court

Sd/-
(Ravindra Maithani)
Registrar General.

HIGH COURT OF UTTARAKHAND NAINITAL**No. 275 UHC/Admin B/XVIII-9-2010****Dehradun, May 26, 2010****NOTIFICATION****Public Interest Litigation Rules**

In exercise of powers conferred under Article 225 of the Constitution of India and all other powers enabling in that behalf, the Court has been pleased, by way of amendment of the existing **Rules of the Court, 1952, to add Chapter XXI-A** to the said rules, which shall bear the heading “Writs in the nature of Public Interest Litigation under Article 226 of the Constitution of India”.

1. Enforcement:

These Rules shall come into force at once, on the publication thereof in the official gazette.

2. Definitions:

For this Chapter, unless the context requires otherwise, the terms expressed in these rules shall be read and understood as they have been defined hereunder:

- (a) ‘PIL-Petition’ means a petition filed under Article 226 of the Constitution of India by a “Public Spirited Person”, for espousing a cause in public interest.
- (b) ‘PIL-Letter’ means a “Letter” addressed to the “Chief Justice” or the “Registrar General”, raising issued of public interest, and deserving consideration on the judicial side at the hands of the “High Court”.
- (c) “Letter” means a communication addressed to the “Chief Justice” or the “Registrar General” of the High Court of Uttarakhand, complaining of an issue, espousing a cause in public interest and desiring consideration on the judicial side by the “High Court”.
- (d) ‘High Court’ means the High Court of Uttarakhand.
- (e) ‘Chief Justice’ means Chief Justice of the High Court of Uttarakhand.
- (f) ‘Registrar General’ means the Registrar General of the High Court of Uttarakhand.
- (g) ‘Public Spirited Person’ means and includes, a person who has a genuine interest in the issue(s) being canvassed through a ‘PIL-Petition’, and can substantiate on the basis of material in his possession, that he has been pursuing the subject matter involved with the concerned authorities; but shall not include a person pursuing a private interest litigation, or a publicity interest litigation, or a political interest litigation, in the guise of a ‘PIL-Petition’.

- (h) 'Commission' means an advocate or a group of advocates, or an expert or a group of experts, appointed by a court dealing with a 'PIL-Petition' or a 'PIL-Letter', to carry out a task assigned to it, and to report to the court its finding(s) thereon, after investigating into the matter assigned to it, and / or researching upon the issue(s) assigned to it, and / or carrying out any other express instructions assigned to it.
- (i) 'Amicus Curiae' means an advocate on the rolls of the bar Council of Uttarakhand, normally practicing in the "High Court", nominated by the "Chief Justice", to assist the Court hearing a "PIL-Letter", on the legal aspects of the issue(s) raised thereon; or an advocate on the rolls of the Bar Council of Uttarakhand, normally practicing in the "High Court", nominated by the Court hearing a "PIL-Petition", to assist it on the legal aspects of the matter.

3. Subject matter of "PIL-Petition" and "PIL-Letter":

- (1) **PIL Petition:** A "Public Spirited Person", may file a "PIL-Petition" in respect of one or more of the subject matters expressed in sub-rule (3), unless the same is barred under sub-rule (4).
- (2) **PIL Letter:** The "Chief Justice" may entertain a Letter as a "PIL Letter", received in the "High Court", in respect of one or more of the subject matters expressed in sub-rule (3), unless the same is barred under sub-rule (4).
- (3) A cause in public interest may be raised in respect of any of the following subjects:
 - (a) Matters relating to enforcement of fundamental rights, including social and economic justice, and more particularly, for the enforcement of human rights, including the right to live with dignity, enshrined in Article 21 of the Constitution of India, concerning sections of the society who are either extremely poor, illiterate, depressed, vulnerable, discriminated, marginalized, or who may have no easy access to justice, so that they do not remain victims of ignorance, deception or exploitation; including matters, on the aforesaid issues as would shock judicial conscience; or
 - (b) Matters relating to protection of environment, ecology, forests, marine life, wildlife, mountains, hills, rivers, lakes, other natural resources of water, historical monuments, etc.; including provision for insuring quality of life and living; or
 - (c) Matter relating to good governance, pertaining to inaction of wrongful action of Government / Public Authorities or such other Authorities which can be treated as Instrumentalities of the State under Article 12 of the Constitution of India; wherein the Government / Public Authority / Instrumentality of the State, has transgressed a constitutional mandate or nay law, or has failed to perform a duty vested in it, including matters pertaining to corruption and maintenance of probity and morality in governance; or
 - (d) Matters relating to the enforcement of the Directive Principles of State Policy enshrined in Part IV of the Constitution of India, or issues of the like nature, or
 - (e) Matters of public interest not falling within sub-clauses (a) to (d) above, but are of a like nature, on being certified by the advocate representing the petitioner in a "PIL-Petition", or the concerned "Public Spirited Person" (in

cases where he himself is pursuing the “PIL-Petition”), to be a cause in public interest, requiring consideration at the hands of the “High Court”.

(4) No “PIL-Petition” or “PIL-Letter” shall be entertained on any of the following subjects:

- (a) Matters which are purely in the private domain, such as landlord-tenant relationship, master-servant relationship, relationship between individuals or any juristic person, or any matter of the like nature; or
- (b) Matters pertaining to service, employment, matrimonial issues or matters of the like nature; or
- (c) Matters strictly falling in the arena of criminal or civil jurisdiction, and which constitute disputes amongst individuals, or any matter of the like nature; or
- (d) Matters which relate to one person, as opposed to a group or class of persons.

4. Format of “PIL-Petition”:

(1) The format for filling a “PIL-Petition” shall be the same, as has been prescribed for filing a writ petition in the “High Court”. A “PIL-Petition” shall, however, not be entertained unless the requirements, depicted in sub-rules (2) to (5), have been satisfied.

(2) Particulars about the petitioner, such as his name, address, nature of work and his interest in the cause he is espousing, shall be expressed in paragraph 1 of the “PIL-Petition”, so as also to establish, that he fulfills the definition of the term “Public Spirited Person” recorded in Rule 2(g).

(3) The Petitioner in a “PIL-Petition” shall express in paragraph 2 the reasons why the cause espoused falls in a particular sub-clause, under Rule 3(3), as also, briefly the subject matter in relation to which relief has been sought:

Provided that, in case the subject matter, raised in a “PIL-Petition”, falls in sub-clause (e) of Rule 3(3), the petitioner shall express in paragraph 2 the reasons, on the basis whereof such conclusion has been drawn.

(4) The petitioner in a “PIL-Petition”, shall express in paragraph 3, whether or not, as per his knowledge, any earlier petition(s) has/have been filed in the “High Court” on the same cause of action. It shall also disclose, whether the said petition(s) is/are pending or has/have been decided. In the later case, the order(s) of the “High Court”, in the said earlier petition(s), shall also be attached as an annexure(s) to the “PIL-Petition”.

(5) The “Public Spirited Person” filing a “PIL-Petition”, on a pure question of law, shall express in paragraph 4 of the petition, whether or not the question of law raised, is res integra.

5. Format of “PIL-Letter”:

(1) There shall be no prescribed format of a “PIL-Letter”.

(2) Any “Letter”, approved by the “Chief Justice”, on such approval, shall be entertained on the judicial side as a “PIL-Letter”.

(3) While approving a letter for consideration as a “PIL-Letter” on the judicial side, the “Chief Justice”, shall nominate an “Amicus Curiae” to assist the court on the legal aspects involved therein.

6. Entertainment of a “PIL-Petition” or “PIL-Letter”:

- (1) A “PIL-Petition”, certified as falling in one or more of the subjects expressed in sub-clauses (a) to (e) of Rule 3(3), shall be entertained, upon certification by the advocate, or the “Public Spirited Person”, as the case may be, filling the “PIL-Petition”.
- (2) A “Letter” shall be entertained for espousing a cause in public interest, on the judicial side as a “PIL-Letter”, consequent upon the administrative approval thereof; by the “Chief Justice”, or by the Hon’ble Judge nominated by him, for the said purpose.

7. Personal presence of the petitioner in a “PIL-Petition”:

- (1) The “Public Spirited Person”, filing a “PIL-Petition”, shall be present before the Court hearing the same, on the first date of hearing, and on all or any subsequent date(s) of hearing, as may be directed by the Court.
- (2) In a “PIL-Petition” filed by a society / organization / body, its authorized representative, who has signed the “PIL-Petition”, shall be present on the first date of hearing, and on all subsequent date(s) of hearing, as may be directed by the Court.

8. Personal presence of the author in a “PIL-Letter”:

The Court hearing a “PIL-Letter”, may require the personal presence of the author of the “PIL-Letter”, on the first date of hearing, and on all or nay subsequent date(s) of hearing.

9. Appointments of “Commission”:

The concerned Court, hearing a “PIL-Petition” or a “PIL-Letter” may appoint a “Commission” for the effective disposal of the issues arising for consideration.

10. Costs in “PIL-Petition(s)”, “PIL-Letter(s)”:

- (1) Costs may be imposed on the petitioner in a frivolous “PIL-Petition” at the discretion of the Court hearing the same.
- (2) Costs may be imposed if the facts/averments made in paragraphs 1 to 4 of the “PIL-Petition”, in the format expressed in Rule 4, are false or have been filed without due application of mind.
- (3) No costs shall be imposed in a “PIL-Letter”, entertained with the approval of the “Chief Justice”;

Provided that, in case a “PIL-Letter” is based on false facts, or fabricated documents, or is found to have been filed on account of extraneous considerations, the Court hearing the “PIL-Letter” may impose costs on the author of the “PIL-Letter”.

- (4) Costs shall be imposed in a “PIL-Petition”, and /or a “PIL-Letter”, if the Court hearing the same arrives at the conclusion that the filing of the “PIL-Letter” or “PIL-Petition” was vexatious or frivolous in nature.
- (5) Costs shall be imposed in respect of subject matters falling in sub-clause (b) of Rules 3(3), at the discretion of the Court hearing the same, keeping in mind the costs involved for the restoration of the environmental violation committed.

By Order of the Court

(Ravindra Maithani)

Registrar General

HIGH COURT OF UTTARANCHAL AT
NAINITAL

NOTIFICATION

No. 235/ UHC/Admin. A/2013

Dated : September 03, 2014

In exercise of the powers conferred by Article 225 read with Article 235 of the Constitution of India and all other powers enabling in that behalf, the Court has been pleased to make the **following amendment in High Court Rules, 1952**, applicable to Uttarakhand under U.P. Reorganisation Act,2000.

AMENDMENTS

Rule 4 (C) (5) of Chapter III shall stand amended as follows:

The words “except that of the District & Sessions Judges and the officers holding post equivalent thereto” be omitted from Rule 4 (C) (5) of Chapter III of the Allahabad High Court Rules, 1952.

This amendment will come into force with immediate effect.

By order of the Court,

Sd/-

(D. P. Gairola)

Registrar General.

SECTION 4(1)(b)(xv)

The particulars of facilities available to citizens for obtaining information, including the working hours of a library or reading room, if maintained for public use;

(1) The litigant public can visit the website of the High Court at www.highcourtofuttarakhand.gov.in

(2) The litigant public can know the status of their case through I.V.R.S. (Interactive Voice Response System) using telephone by dialling telephone number 011-24300603.

(3) A touch screen information KIOSK has been set up at the High Court by which the litigant public may know the status of their cases.

(4) An enquiry Counter has been set up at the High Court by which the litigant public may know the status of their cases.

(5) Apart from it, the litigant public may also enquire status of their cases by moving application at the High Court of Uttarakhand along with requisite fee.

SECTION 4(1)(b)(xvi)

The names, designations and other particulars of the Public Information Officers;

Smt. Shadab Bano, Appellate Authority under Section 19(1) of the Right to Information Act, 2005, Registrar (Inspection), High Court of Uttarakhand At Nainital Tel. No.: 05942-231696 (Office); 05942-233057 (Residence) Cell No.: +919458197842

Sri R.C. Kandpal, State Public Information Officer under Section 5(1) of the Right to Information Act, 2005, Assistant Registrar, High Court of Uttarakhand At Nainital Tel. No.: 05942-235388 Ext. No.: 405 (Office); Cell No.: +919411376730.

SECTION 4(1)(b)(xvii)

Such other information as may be prescribed; and thereafter update these publications every year;
NIL.

Pendency of Cases of the High Court as on 31-03-2018

Civil Cases	Criminal Cases	Total Pendency
20997	10206	31203

District wise pendency of cases of the state judiciary as on 31-03-2018

District Courts

Sl. No.	Name of District	District Courts		
		Civil Cases	Criminal Cases	Total
1	Almora	295	891	1186
2	Bageshwar	123	403	526
3	Chamoli	311	681	992
4	Champawat	172	1266	1438
5	Dehradun	12220	88526	100746
6	Haridwar	10327	42360	52687
7	Nainital	2330	11353	13683

8	Pauri Garhwal	954	3979	4933
9	Pithoragarh	378	1251	1629
10	Rudraprayag	142	1383	1525
11	Tehri Garhwal	319	1647	1966
12	U.S. Nagar	5719	32881	38600
13	Uttarkashi	413	980	1393
	Total	33703	187601	221304

Family Courts

Sl. No.	Name of District/ Court	Civil Cases	Criminal Cases	Total
1.	Almora	53	37	90
2.	Dehradun	1706	888	2594
3.	Rishikesh	192	163	355
4.	Vikasnagar	94	126	220
5.	Haridwar	649	577	1226
6.	Roorkee	475	534	1009
7.	Nainital	525	863	1388
8.	Pauri Garhwal	54	73	127
9.	Kotdwar	175	233	408
10.	Tehri Garhwal	80	43	123
11.	U.S.Nagar	793	873	1666
	Total	4796	4410	9206